URBAN LAND (CEILING AND THE REGULATION) BILL, 1976

OF WORKS THE MINISTER AND PARLIAMENTARY HOUSING AND AFFAIRS (SHRI K. RAHGU RAMAIAH): Sir, with your permission, I beg to move:

"That the Bill to provide for the imposition of a ceiling on vacant land in urban agglomerations, for the acquisition of such land in excess of the ceiling limit, to regulate the construction of buildings on such land and for matters connected therewith, with a view to preventing the concentration of urban land in the hands of a few persons and speculation and proand view fiteering therein with bringing about an equitable distribution of land urban aggloin merations to subserve the common good, as passed by the Lok Sabha, be taken into consideration."

At the very first instance I would like to draw the attention of the House to the fact that this has a big history behind it. The House will no doubt recapitulate the election manifestos of the Congress Party in 1971 and 1972 and also the resolution on economic policy passed by the All India Congress Committee in 1973.

Sir, with your indulgence, I shall quote from that resolution.

"A positive urbanisation policy is urgently needed. All urbanisable land should be socialised and a ceiling on the size of new houses to be built by the State authorities and private interests should be fixed. This will eliminate unearned profits, assure planned growth of our cities and provide capital for social housing programmes. Such programmes need massive investment which may not be otherwise available."

I would also like to draw the attention of the House to the twenty-point economic programme announced by our Prime Minis-

"Fortunes have been made out of urban land at the nation's expense. Speculation in land and the concentration of urban property have led to glaring inequalities and to a great deal of hapurban growth. Legislation is hazard being initiated to impose ceilings on the Ownership and possession of vacant land, to acquire excess land, to restrict the plinth area of new dwelling units and socialise urban and urbanisable land."

and Regulation) Bill, 1976

In a word, Sir, this Bill is intended to implement this important item in the twentypoint programme announced by the Prime Minister bearing in mind the earlier commitments of the Congress.

Before I go into the salient features of this Bill, I would like to point out one or two cardinal factors underlying this Bill. One is that this is confined to vacant land. A question may legitimately be raised and I am sure it will be raised, why are we confining it only to vacant land and why does it not embrace buildings and all other types of immovable property in areas? A number of committees have gone into it at the ministerial level and the matter having been gone into in depth, Government has come to the conclusion that imposition of a physical ceiling of the nature we have now incorporated in this Bill in respect of buildings or imposition of a ceiling on the basis of the valuation of a building or other immovable property would create so many problems. Take for instance, the concept that we should have a ceiling on all urban property on the basis of valuation. It may be Rs. 2 lakhs or Rs. 3 lakhs or Rs. 5 lakhs. It may be prescribed that a man can own property. a person or a family can own property worth only so much. To that extent it was thought that we may value the building, the land and so on and then put a ceiling on it. Sir, there is one great difficulty in that. Value differ not only from place to place, but even Within the same town, from area to area as well. Values also fluctuate; the ter. I would like to quote from that. valuation of 1971 is not the valuation of

[Shri K. Raghu Ramaiah] 1972 and the valuation of 1972 is not the valuation of 1973. There is also another factor. If we say Rs. 5 lakhs is the limit, a person or a family in a less important city may buy up a whole chunk of land which at that time might be heap, depriving the community of a large area which would have otherwise been available for construction purposes for the benefit of the low-income groups and the economically weaker sections of the community. Therefore, we had to give up the idea of putting a ceiling on the basis of valuation Then, the question arose, of property. why not we put a ceiling on the basis of physical measurements of a property? It was suggested that a unit should consist of three or four rooms, that the requirements of an average family in regard to accommodation should be worked out and then a ceiling put on it. There are problems here again. Is every building capable of such sub-division? Is every building capable of being divided in such a way that a family can have a self-contained unit within that sub-divided unit? Sir, I hope hon. Members would appreciate that if we were to divide and sub-divide houses in this way, make the State Governments owners of such houses and if they were to impose some strangers and outsiders into a small compound, what heart pangs it would cause, what difficulties it would create and what troubles it would generate.

Therefore, the Government decided that so far as physical limitation—imposition of a ceiling on the basis of physical factorsis concerned, we shall confine it only to land. But I want to make it very clear that it does not mean that other forms of urban property like buildings, etc., will go untouched. It is the intention of the Government, Sir, to issue guidelines which will enable the State Governments to impose a measure of taxation on these large built-up houses which will discourage such luxurious houses and which will encourage sub-divisions so that more people can have The House can ask me why tenements.

the Government is not doing it. Sir, the Central Government is not capable of doing That is why we propose to issue the guidelines. Even this Bill is not within the jurisdiction of this House except for the fact that a resolution to that effectrequesting us to do so-has been passed by ten or eleven State Governments, the number and deltais of which are given in the Bill. They have authorised us. Otherwise, land being one of the State subjects-I think it is item No. 17 or 18 of the State List-we cannot do it. We are now proceeding under article 252. Article 252 authorises Parliament to pass a law of that nature at the request of the State Governments concerned and we are doing it now because the State Governments have passed a resolution. But the wording of that resolution becomes important in answering the question as to why we cannot undertake legislation. With indulgence, Sir, I shall read out the resolu-

"Whereas this Assembly/Council considers that there should be ceiling on urban immovable property.

And whereas the imposition of such a ceiling and acquisition of urban immovable property in excess of that ceiling or matters with respect to which Parliament has no powers to make laws for the States except as provided in articles 249 and 250.

And whereas it appears to this Assembly/Council desirable that the aforesaid matter should be regulated by State, by Parliament, by law,

Now, therefore, in pursuance of clause (1) of article 252 of the Constitution, this Assembly/Council hereby resolves:

That the imposition of a ceiling on urban immovable property and acquisition of such property in excess of the ceiling and all matters connected there-

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shall be regulated by Parliament, by law."

So, the authority given to us does not extend beyond the imposition of a ceiling on urban immovable property and acquisition of such property.

Now the legal opinion is that the words "ancillary and incidental thereto" do not cover a matter which is outside the scope of the imposition of a ceiling Taxation is something outside the scope and, therefore, as the resolution now stands, the Centre has no power Therefore, Sir. Government have decided to issue guidelines to the States somewhat on the following lines. It will be a kind of package of measures. I shall read out what we propose to do. We will instruct them, in our guidelines to take the following steps:-

"Imposition of a ceiling on vacant land.

Imposition of urban land tax on va- lakhs. cant land.

Imposition of urban land tax on land and buildings whereas such land is in excess of the specified limits.

Imposition of tax on built-up area in excess of the specified limits.

being used.

agricultural land within the urban agglomerations without permission.

Removal of certain types of restrictions imposed by Master Plans, zonal regulations, municipal by-laws which militate against the concept of urban ceiling."

So, Sir, it would be wrong to think that we have given up the idea of any control of built-up property. We propose to pur- far as compensation is concerned, if it is

with, ancillary and incidental thereto, the guidelines to the States and I am sure the States would keep in mind the spirit animating the Bill when they deal with the built-up property.

Sir, I would now like to deal with the salient features of this Bill. The Bill defines urban and urbanisable areas, which we call 'urban agglomerations', and divide the various agglomerations into four types in respect of the various States which are given in the Schedule. There are four categories category A, category B, category C and category D. Category A is confined to the metropolitan cities of Delhi, Calcutta, Madras and Bombay; category B is confined to towns with a population of 10 lakhs and above, excluding the above metropolitan cities; category C is confined to a population ranging between 3 lakhs and category D. Category A is confined ulation ranging between 2 lakhs and 3 the towns with So far as lesser population than 2 lakhs but one lakh and above are concerned, it is proposed to leave it to the State Governments to impose or not to impose such a ceiling on them and if they decide to do so, a provision is made in the Act to put them in category D. In category A towns, that is the metropolitan cities, the ceiling proposed is 500 square metres. In category B it is 1000 squ-Imposition of conversion charge where are metres, in category C it is 1500 and in the land is proposed to be used for a pur- category D it is 2000. But in allowing this pose different from that for which it is vacant land for a family we take into account, as far as the Bill goes, also the land occupied by a building which they already Imposition of restriction on transfer of have. Suppose, a person has a building. Now, that land occupied by the building and the land appurtenant thereto and whatever other space he has in that area, will be taken into account. So, if a land occupied by the building is already 500 square metres in category A, he will not be permitted to retain any other vacant land. That has been taken care of.

Coming to other important features, so sue it, in the manner I have indicated, by 'capable of a rental assessment, a will

[Shri K. Raghu Ramaiah]

be eight and one-third times the annual rental value. It can be assessed on the basis of taking the average of the last five years. If it is not so capable of assessment . . .

SHRI MAHAVIR TYAGI (Uttar Pradesh): I would like you to please clarify whether this law of ceiling will apply to Government properties, like the secretariat office buildings and also whether the land and buildings occupied by Government officers will be included or not.

SHRI K. RAGHU RAMAIAH: Government servants are treated like all other citizens but Government is treated differently. There are certain categories where exemptions have been given, for instance, banks, charitable and religious institutions, associations registered under the Societies Registration Act, cooperative housing societies and so on. There are a whole series of exemptions and in fact I will explain to you why these exemptions have been made when I come to that point.

I was explaining before this intervention that compensation would be calculated where feasible on the basis of rental value. Otherwise, it will be decided on such basis as the State Government concerned may deem fit, taking all the relevant circumstances into account but not exceeding a sum of Rs. 10 per square metre, that is the maximum. They are not bound to give in every case but the maximum will be Rs. 10 per square metre in the case of category A and category B and Rs. 5 in the case of categories C and D. This compensation will be paid up to 25 per cent, not exceeding Rs. 25,000 in any case in cash. The rest of it will be by bonds bearing an interest of 5 per cent, payable after 20 years.

But one other clause which I must bring to your notice is this that for the land that will vest in the State Government, the compensation will become payable by the State Government only when they issue the relevant notification. So, the liability Poona; I am not talking of Bombay.

of the State Government will start only after that final notification is issued.

Now that is about compensation. we have made some exemptions. As I have explained, these exemptions have become necessary.

SHRI N. G. GORAY (Maharashtra): Sir, you said that the compensation will be paid of the rate of Rs. 10 per sq. ft. (maximum), which will work out to about Re. 1 per sq. ft. Now, I would like to point out that in metropolitan cities like Delhi and Bombay, certain purchases have been made recently even by middle-class people at the rate of about Rs. 10 per sq. ft.

SHRI K. RAGHU RAMAIAH: That is why the ceiling law has become necessary. We want to give land at cheap rates to the needy, poor and economically backward classes.

SHRI N. G. GORAY: I am not talking of tich people; I am talking of middleclass families.

SHRI K. RAGHU RAMAIAH: Sir, the ceiling law is a ceiling law. It applies equally to all people, whether rich people or middle-class people. Propertied man is a propertied man and he is looked upon as such. Property-less man is a propertyless man and he is looked upon as such. The poor man does not buy anything. The State will buy land and sell to him at cheap That is the whole concept of the And I thought that is one aspect which Mr. Goray will appreciate.

SHRI N. G. GORAY: What I say is that quite a few middle-class people, not rich people at all, say, for example, those who are employed and who are getting a salary of Rs. 500 per month, they form societies and buy house-sites at the rate of Rs. 5 per sq. ft.—that is the rate in [5 FEB. 1976]

SHRI K. RAGHU RAMAIAH: Sir, we are allowing them such extent of land as we think is necessary and equitable. It is only the land which is considered to be in excess that will be vested in the State. After all, the growth of population in urban areas is at a tremendous rate; and also migration from the rural areas to the urban areas is growing so much that unless we take some measure like this, the entire urban land will be cornered by a large number of monopolists, black-marketeers who are grabbing land for speculation. That is the whole basis of the need for socialisation of urban land; and that is what we have at the back of our mind in bringing forward this Bill.

We had to make certain exemptions. First of all, we have given a blanket authority in certain cases to the State Government because the matter is so complicated. In fact, even now, as I was coming here. I was told that there are one or two loopholes which I was asked to examine. The matter is really so complicated, as you will see on going through the Bill itself. Therefore, we have to give to the State Government a certain authority. We have given two types of authority. One is that, in the interest of public good, they can give exemption. They can also in certain cases give exemption on the ground of hardship.

SHRI G. LAKSHMANAN (Tamil Nadu): Sir, there is vast urban land occupied by Pradesh): Hotels? Raj Bhawans and Ministerial residences Does it apply to them also?

MR. CHAIRMAN: He has already replied to this point.

SHRI K. RAGHU RAMAIAH: Sir, exemption in such places serves two purposes. It enables the public to enjoy those premises; and, secondly, it leaves some green land somewhere in the middle of the town, '17th February, 1975'—what is the signiwhich is very necessary. And, after all, ficance of that date? dignitaries have certain functions to perform. There may be a hundred dignitaries coming to Raj Bhawan. Where will they The astrologer has given that date.

for example park their cars if the area occupied by Raj Bhawan is only 500 sq. Metres ?

Sir, as I was explaining, we have given two types of authority to exempt. One is, for the public good. Suppose they are satisfied that an institution must have particular land, they can exempt the provision in the public interest. They can also exempt in cases of individual hardship. Suppose X has a land, built-up land, and land appurtenant thereto, and an extra about 100 sq. metres, is left in a corner Are we to vest it in the State Government and the State Government to give it to a man who builds a slum or Jhuggi Jhopri there?

Therefore, we have rightly left it to the State Government to give exemption in such cases of hardship. We have also given certain other exemptions about State Government properties, Central ment properties, banks, land mortgage banks who have invested, who got land by way of return on investment, which is their business, cooperative housing societies, charitable and religious institutions and clubs also-bona fide clubs which the State Government recognises. But if a club has some land which is not necessary for it. then the State Government can take it over.

SHRI MOHAN SINGH OBEROI (Uttar

SHRI K. RAGHU RAMAIAH: Hotels? They will come under the general exemption. If you can satisfy the State Government that you need more land for expansion, that you need this much for parking space, I am sure the State Government will look into it. There is no intention to interfere with the normal tenor of life.

SHRI VEERENDRA PATIL (Karnataka):

DR. K. MATHEW KURIAN (Kerala):

SHRI VEERENDRA PATIL: In the Bill it is stated 'all the transactions from 17th February, 1975 up to the appointed day'. I wanted to know the significance of that date. What will happen to the sales of those vacant lands which have taken place after the 17th February, 1975 up to the issue of an ordinance by a particular State Government because in the case of Karnataka, the Ordinance was issued in the month of June, 1975. Before that, there was absolutely no prohibition with regard to alienation of land; there was absolutely nothing. The Ordinance was issued only in June, 1975. So, what will happen to the bona fide sales between 17th February 1975 and June, 1975 when the Ordinance was promulgated?

SHRI K. RAGHU RAMAIAH: First of all, why we fixed the month of February, 1975? That is the main point. Well, somebody will say January; somebody will say February. Some will say, why not 1971? Somebody will ask, why not 1973? These are all legitimate questions. Somebody must choose some day, and we have chosen the date on which the President of India, in his Address to the Joint Session had intimated that there shall be a ceiling on urban land. You have to start where; we thought that it was the most appropriate date. Regarding the validity about anything done after February, 1975, bona fide sales are exempted; they are not affected.

You please read it. Of course, there in addition a ban on sale of urban property for 10 years. But it is not a complete ban. If anybody wants to sell urban property within a period of ten years, then he must inform the Government or the Controller as the case may be, and if the Government does not want to acquire it, then he will be free to sell. The idea is to see that whatever surplus land is available to the community does not go to pugree-payers and black marketeers but should be made available to the State Governments so that they may distribute it to the community in a rational manner. These are some

of the salient features of the Bill and I commend the motion for the consideration of the House.

The question was proposed.

श्री योगेन्द्र शर्मा (बिहार) : सभापति महोदय, ग्रभी-ग्रभी मंत्री महोदय ने हम लोगो को बतलाय। कि यह बिल बहुत ही जटिल और टेड़ा है। सवाल उठना है कि यह जिल जटिल श्रीर टेढ़ा क्यो हो गया है ? हमारा विचार हे कि इस जटिलना और टेढ़ेपन के पीछे जितना सराहनीय उद्देश्य है उतना ही यह ग्रसंतोपजनक है। में समझता हं कि इस बिल के उदेश्य ग्रौर बिल के प्रावधानों में जो अन्तर विरोध है उसके कारण यह भी बिल बहत ही टेढ़ा और जटिल हो गया है। मैं यह भी मानता हं कि इस बिल का उद्देश्य बहुत ही सराह-नीय है। हम।रे देश में शहरो के अन्दर जिस प्रकार से जमीन का केन्द्रीयकरण हो गया है ब्रौर जिस तरीके से शहरी भूमि कुछ मुट्ठी भर लोगों के हाथों में चली गई है, उसकी चर्चा मंत्री महोदय ने भी ग्रपने वक्तव्य में की है। ग्रभी हमारे देश में स्थिति यह हो गई है कि कुछ मट्ठी भर लोगों के हाथ में तमाम गैर-सरकारी जमीन और मकान सचित हो गये है। एक तरफ तो शहरो के अन्दर यह स्थिति है, लेकिन दुसरी तरफ यह स्थिति है कि लाखों-लाख लोग झोपडियों मे रहते हैं या जहरो की पग-इंडियो मे अपनी जिन्दगी बिताकर अपना दम तोड़ रहे हैं। ऐसी हालत मे इन झोपडियो मे रहने वालों और पग-डडियो मे जिन्दगी बिताने वालों को कम से कम जिन्दगी की न्युनतम श्रावश्यकता--ग्रावास की पूर्ति हो। इसके लिए **ग्रावश्यक** जमीन की हदबंदी की जाय । हम समझते है कि जैसा मंत्री महोदय ने कहा कि कांग्रेस पार्टी ने जब मन् 1971 में चुनाव लड़ा था तो उस वक्त उन्होंने अपने मैनुफेस्टो में इस बान का उल्लेख किया था कि जनता यदि उन्हें विजयी बनाएगी तो वे शहरी सम्पत्ति की हदबंदी करेंगे। उसके बाद कांग्रेम पार्टी इसी ग्राधार पर जीत कर ब्राई । लेकिन मेरा कहना यह है कि शहरी

सम्पत्ति की हदबदी के नाम पर ग्राज यहां पर खाली जमीन की हदबदी का बिल पेश किया गया है । इससे यह प्रकट होता है कि उद्देश्य और ग्राचरण में जो ग्रन्तर्रावरोध है उसने इस बिल को टेढा बना दिया है । इतना ही नहीं, श्रभी-ग्रभी माननीय मत्री महोदय ने राज्य सरकारो द्वारा की गई मिफारिणां को हम लोगों के सामने पढकर सुनाया । मत्री महोदय ने पह भी बताया है कि राज्यो की विधान मभाग्रो को सविधान की धारा 250 और 252 के अन्तर्गत जो अधिकार प्रदान किये गये है उन्हीं के ब्रतुसार इस बिल को यहा पेश किया जा रहा है। लेकिन जो बाते उन्होने पटकर मुनाई उनसे प्रतीत होता है कि विभिन्न राज्यों की 11 विधान सभाग्रों ने सिर्फ खाली जमीन की हदबंदी के बारे में ही अपनी सिफारिश नहीं भेजी है बल्कि ग्रचल सम्पत्ति के बारे में उचित प्रावधान करने के सबंध में केन्द्रीय सरकार को अधिकार दिया है। जब इस प्रकार की स्थिति है तो यह बात समझ में नहीं आती है कि मिर्फ खाली जमीन की हदबदी के बारे में ही यह बिल क्यो पेण किया जा रहा है ? मै समझता हं कि इसके अन्दर जो अन्तर-विरोध है, इसी अन्तर-विरोध के कारण यह बिल कुछ टेढा हो गया है ग्रीर इसके ग्रन्दर कुछ जटिलताए ग्रा गई है। यदि मत्री महोदय चाहते ग्रौर सरकार चाहती तो इस टेढ़ेपन की कोई म्रावश्यकता नहीं थी । राज्यों की विधान सभाग्रो ने अपने अधिकार ग्रापको दिवे है ग्रीर ग्रापने खुद ग्रपने इलेक्शन मेनिफेस्टो मे जनता से जो वायदे किये है, उनको पूरा करने का वक्त या गया था ग्रीर इस दृष्टि से ग्राप गहरी सम्पत्ति के सब्ध में भी कोई बिल पेण करते । अगर माय-माथ में शहरी सम्पत्ति की सीलिंग के सबंध में भी कोई हदबदी कानून बनाते तो में ममझता ह कि यह टेहापन उत्पन्न नही होता इसलिए हमारी जिकायत सिर्फ यह है कि अपने उद्देश्य के अनुकुल आपने आचरण नहीं किया । उटेश्य ग्रापका मराहनीय है । हम इसका समर्थन करते है। लेकिन हमें इतनी निराशा ग्रवण्य होती है कि जब आप शहरी भूमि की हदबंदी का कानून ला रहे हैं तो स्राप गहरी सम्पत्ति के संबंध में बिल क्यो नही लाये ? में ममझता हूं कि इसी कारण से बिल के अन्दर कठिनाइया पैदा हुई है श्रौर इन कठिनाइयां के बारे मे खद मती महोदय ने अपने भाषण में जिक्र किया है।

बिल में इस हद तक कबल किया है कि यदि कठिनाइया पदा होगी तो उन कठिनाइयो को दूर करने क। अधिकार ग्राप में है। यह ग्रधिकार भी ग्रापने बिल में ले लिया है । किसी भी सामाजिक सुधार के काम मे आपको कठिनाइयो से मुकाबला करना ही पडेगा ; कठि-नाइयों में भागना आप चाहेंगे तो आप कुछ नहीं कर सकते है। इसलिए कठिनाइयों के नाम पर भूमि-भवनों की हदबदी के मैन्डेंट में मकरने का कोई तुक नहीं है । इस संबंध में कोई तर्कसंगत व न्यायसगत बाते मंत्री महोदय से सुनने को हमे अभी तक नहीं मिली हैं।

श्रीमन्, गहरो में कुछ मुट्ठीभर लोगों के पास बडे-बडे महल, बीसियों मकान जो जसा हो गए हैं--कहां से जमा हो गए हैं ? क्या यह सच नहीं है कि यह कर-बंचना ग्रौर काले-धन वाले पापों की कमायी है ? सरकार की विभिन्त कमेटियों ने जिस हद तक भी जाच की है उसका यही परिणाम नियला है कि यह उन पापों की कमायी है; उनको ग्राप नहीं छू रहे है। वह पापों की कमायी क्या है ? हमारे पाम कहने की समय नहीं है। लेकिन यह जग जाहिर बात हो चुकी है कि उनको श्राप नहीं छू रहे हैं। किनको ब्राप छ रहे हैं ^२ झुग्गी-झोंपड़ी वालो को तो उजाड़ो ग्रौर उन पापो की कमायी वालो को छुन्नो मत--उसको अभयदान दे दो, बिल मे यही बात है, क्योंकि उन्हे ग्रक्षण्ण छोड़ दिया है। इसनी ही बात नहीं है। उनको छोड़ देने का एक जो बहुत ही ब्रा नतीजा होगा वह यह होग। कि देहातो ग्रीर णहरो की जो विषमता है वह स्रीर भी बढ़ेगी । यूं, जिस पूंजीवादी रास्ते पर सरकार चल रही है उसका लाजिमी नतीजा यह है....

श्री कल्पनाथ (उत्तर प्रदेश) . समाजवादी ।

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श्री योगेंद्र शर्मा : यही तो हमारी शिकायत है कि नहीं हो रहा है । यदि समाजवादी रास्ते पर ग्राप चलते तो शहरों ग्रीर देहातो की विषमता बढती नहीं, घटती । इस बिल में ग्राप दो माप-दण्ड नहीं कर सकते ।

डा॰ राम कृपाल सिंह (बिहार) पूंजीबादी रास्ते पर चल रहे हैं इसीलिए ग्राप समर्थन कर रहे हैं ।

श्री योगेन्द्र शर्मा ग्राप एक प्रोफेसर श्रादमी है, श्रापको समझना चाहिए । यही तो हमारा रोना है कि इस बिल के जरिए से वह विषमता श्रीर बढेगी । गावों में लगानखोरी पर जीने वाले मुपतस्त्रोरों पर ग्रापने हदबदी लगाई, बहुत मही है, लेकिन शहर में लगानखोरी पर जीने वाल मफ्तखोरो के ऊपर हदबंदी श्राप नहीं लगा रहे है। यह दोहरा माप-दण्ड है जिसके कारण शहरो ग्रौर गावो की विषमना और बढेंगी और हम समझते है कि उधर से जो माननीय सदस्य कह रहे थे, उनको इस बात का समर्थन करता चाहिए कि इस विषमता को नहीं बढ़ान। चाहिए; इस विषमना को घटाने के लिए शहरों की भी गैर-मरकारी भूमि स्रौर भवनों पर हदबंदी होनी चाहिए, उसी तरह से जिस तरह से देह।तो में ग्रापने जमीनो की हदबढी की है। ξ1°.

श्रीमन्, ग्रापके ग्रादेश के ग्रनुसार हम बहूत ही संक्षेप मे ग्रीर नि रिंत समय के भीतर ग्रपनी बातों को समाप्त करेंगे। बिल में जो प्रावधान किए गए है उनके मुनाबिक जो फटेहाल जमीन मालिक है णहरों के, उन पर तो हदबदी लगेंगी ग्रीर जो मालो-माल जमीन के मालिक हैं उन पर हदबंदी नहीं लगेंगी क्योंकि खाली जमीन णहरों में है किततों के पास हम समझते हैं व ही काहिल ग्रीर फटेहाल जमीन के मालिक हैं जनके पास पैमा नहीं जिससे वे मकान बना मके, ग्रीर जो चलते-पुरजे लोंग थे उन्होंने तो मकान बना लिए ग्रीर मालोमाल हो गए। तो मालोमाल जो जमीन के मालिक है उनको हदबंदी से निकाल देने है ग्रीर बेचारे जो फटे-

हाल है उन पर हदवंदी लगाते है । यह कौन सा समाजवाद का रास्ता है ? हम समझते हैं, मंत्री महोदय भी हमसे सहमत होगे कि यह विषमता को दूर करने का रास्ता नहीं है, यह विषमता को और भी बढ़ाने का तरीका है । इमलिये हमारे मुझाव पर वह गौर करेगे । अभी भी वह गौर कर सकते है । इतता ही नहीं, इस बिल मे मुआवजे की दर क्या है ? अ।ठ और एक बटा तीन गुना । यह मुआवजे की दर जिन के पास शहर में 5 करोड़ रुपये की सम्पत्ति है उनके लिये भी है और जिनके पास शहर में एक लाख रुपये की सम्पत्ति है उन के लिये भी मुआवजे की यही दर है ।

श्री <mark>स्रोम प्रकाश न्यागी (</mark>उत्तर प्रदेश) : यह बेचेगे किस भाव से ?

श्री योगेन्द्र शर्मा यह ग्राप पृष्ट लीजियेगा। हमारा तो कहना यह है कि अ। प 5 करोड़ की मम्पत्ति रखने वाले को ग्रीर 5 हजार की सम्पत्ति रखने बले को, दोनों को ही एक ब्रंधी लाठी से पीट रहे है। यह समाजवाद का रास्ता नहीं है। यह पुंजीवाद का ग्रंधा रास्ता है। समाजवाद के उज्ज्वल, रास्ते पर ब्राप चलते तो जो छोटे जमीन मालिक है उनके लिये मुग्रावजे की दर ज्यादा होती ग्रीर जो बडी जमीनो के मालिक है उनके लिरे मन्नावजे की दर कम होती । यह समाजवाद से दूर रहने का रास्ता है ग्रीर मै समझता हं कि गाव की जमीदारी उन्मुलन के मिलमिले मे जो मुग्रावजे की दर का सिद्धान माना गया, लागु किया गया वह यही था कि बड़े-बड़े जमीन मालिको की कम मुत्रात्रजे दिया गया था ग्रीर छोटे जमीन मालिको को ज्यादा मुद्रावजा दिया गया था । यहा पर **ग्रा**प इसा सिद्धात को क्यो लागु नहीं करते । मै नहीं समझ पाना कि यह दूसरा सिद्धान शहर के लिये वयो है। इतना ही नहीं, हदबदी क्या होनी चाहिए। पांच सौ से दो हजार वर्ग मीटर की हदबंदी है गहरो की जनसख्या के मनाविक यहा भी वही अधा नियम है। बड़े-बड़े जमीन मालिकों के लिये भी वही हदबदी और छोटे जमीन मालिकों

[5 FEB. 1976]

के लिये भी वही हदबंदी । जिन के पास बीस मकान है, गगनजुम्बी अट्टालिका है उन की भी वही हदबंदी । और जिनके पास एक रिहायशी मकान है उनके लिए भी वही हदबंदी । यह अंधा नियम आप चलाने जा रहे है। यह अंधा नियम आप का सिद्धात नहीं है, यह अंधा नियम आप का रास्ता नहीं है। तो इस सिद्धात और रास्ते के विपरीत आप इस बिल में आचरण कर रहे है और इस लिये आपके सामने जटिलता है, आप के सामने टेटापन है।

श्रीमन, अब हम जो खाली जमीन का सीमित दायरा है उस पर विचार करेगे । उसके प्राविधान में भी इतने दोष है कि हम को शक है कि कोई भी जमीन निकल सकेगी । जिन्होंने बिल के टेढेपन के जरिये से ऐसा वातावरण पैदा किया है कि शायद कुछ समझ में न भाये, उनकी बात को समझन के प्रयास मे श्रीर उस टेढेपन की मीधा करने-करते हम यहां पर पहुंच सके हैं उस से यह निकलता है कि इस बिल के जरिये हमे कोई जमीन नहीं मिलेगी । वयो नहीं मिलेगी ? यह सवाल है। पहली वात यह कि यह 11 राज्यों में लागु होगा ग्रौर बाकी 11 राज्यों में यह लाग क्यों नहीं होगा । इसका मतलब यह हम्रा कि वाकी 1: राज्यों में अभी जो लीग है वह गीरख-धंधा शरू करेगे और हम को तजर्बा है कि गावो में जमीन की हदबन्दी को लोगों ने किस तरह से, बेनामे के जरिये, बदलने के जरिये, बेनामी के जरिये जमीन को कहां से कहा कर दिया है। तो बाकी 11 राज्यों में स्नाप नोटिस दे रहे हैं कि लोग बहा जमीन के बेनामे, बदलने वगैरह कर के हदबन्दी से छट जाए। ग्रभी-ग्रभी बहस हई <mark>ग्रौर उसमें एक माननीय सदस्य ने पूछा</mark> कि ग्राप इस को 1975 से क्यो लाग कर रहे है। उन्होने वहा कि राष्ट्रपति के स्रभिभाषण मेजब इस बात को कहा गया तब से हम इसको लाग करने जा रहे हैं। लेकिन 1971 में जब आपने ग्रपना एनक्जन मैनिफेस्टो दिया था तो उस समय ग्राप ने एलान किया था ग्रौर तभी से शहरके जमीन मालिको ने शहर की जमीन का गोरख-धधा करना गुरू कर दिया था। सभी कोई इस बात को जानते हैं कि तब से शहर मे जमीन मालिको ने बेनामी, बदलने ग्रादि के जरिये जमीन के टाइ-टिल बदल दिये । तो इमलिए यदि ग्राप एक सीमित उद्देश्य को प्राप्त करना चाहते है तो म्राप को इस बिल को 1971 से ही लागुकरना चाहिए, जब से कि ग्रापने ग्रपना एलेक्शन मैनिफेस्टो इध्य किया। फिर कहा गया कि हम कुछ ही शहरो तक इसको सीमित रखेंगे। बाकी शहरों में लाग करने का अधिकार राज्य सरकारों को दे दिया । राज्य मरकारो ने तो तमाम ग्रधिकार श्राप को दे दिये । इसलिये दे दिये कि खाली जमीन के सीमित दायरे में भी इस को आप करना चाहते है तो एक लाख से या उस से ग्रधिक की बाबादी वाले तमाम शहरों में ब्राप इस बिल को लाग कीजिए । हदबन्दी की बात मैं कह चुका हं कि इतनी ऊची हदबन्दी की ग्रावण्यकता नहीं। हदबन्दी को भी ऐसा करना चाहिए कि ग्रधिक से ग्रधिक खाली जमीन निकल सके। कोई कारण नहीं है कि स्राप हदबन्दी की ऊचाई को आधान कर दे। कम से कम उन के मामले में तो आप आधा कर ही दीजिए कि जिन के पाम बहुत से मकानात है । उन को इतनी छट त्राप क्यों दे रहे है। ग्रीर सब भे बड़ी चीज यह है कि इस बिल में श्रीमन दोहरी अधील की बात रखी गयी है । दुसरी अपील हाईकोर्ट में जमीन का मालिक कर सकता है। हम को ग्रौर ग्राप को, मभी को तजवी है कि बीम माल से हदबन्दी का मवाल ग्रदालतो में पेश है ग्रीर उन मे फैसले नहीं हुए । यह इमरजेसी के नाम पर तरन्त लागु करना चाहते है । कहा गया है कि हम इन्तजार नहीं कर सकते, लेकिन इस में दसरी श्रपील करने का जमीन के मालिक को ग्रधिकार देकर क्या आप ऐसी हालान नही पैदा करना चाहते है कि जिस में बरसो बरस लग जायेंगे ग्रौर खाली जमीन एक इंच भी ग्राप को नही मिलेगी । यह हम सब का तजुर्वा है । तो कम से कम दूसरी अपील का जो प्राविधान है उने श्राप समाप्त कीजिए श्रौर फिर इसमे जो छुट दे दी है सोमाइटी को, क्लबम् को, ग्रीर किस किस को, उस के बाद जमीन कहा रह जायेगी। हम सभी को इस बात का तजुर्बा है ग्रीर यह

[श्री योगेन्द्र शर्मा]

बात जग जाहिर है श्रीर इम में बहम की गुजायण नहीं है कि हमारे देश में रिलीजस ट्रस्ट के नाम पर, चेरिटेबिल ट्रस्ट के नाम पर लोगों का करों से बचना, हदबन्दी से बचना एक ख्राम बात है श्रीर इसके बावजूद श्राप ने उन मब को छूट दे दी है । क्या माननीय मन्नी जी बतायेगे कि लक्ष्मी नारायण ट्रस्ट के नाम में -रघुरमैया माहब मुन रहे है या नहीं, शायद उनका ध्यान ट्रसरी तरफ है ।

SHRI K. RAGHU RAMAIAH: I can assure him, Sir, that I am 'over hearing' him....

(Interruptions)

श्री योगन्द्र शर्मा : तो क्या जब ग्राप जवाब देगे तो बतायेगे कि इस देश में लक्ष्मी नारायण दस्ट के नाम से कितनी सपत्ति, कितने मकान ग्रौर कितनी जमीन है ग्रौर ऐसे ट्रस्टों को ग्राप छट दे रहे है । तो ऐसा कर के आप छट दे रहे है मगरमच्छा को और छोटी-छोटी मछलियो को ग्राप निगल जाना चाहते है । ग्रीर इतना ही नहीं, उस के बाद यदि कुछ खाली जमीन बच जायंगी तो उस के लिये भी श्राप ने जमीन मालिको को छट दे रखी है कि यदि वे उस खाली जमीन पर मकान बना ने तो उनको छूट मिल सकेगी। उस के बाद खाली जमीन कहा रहेगी । तो यह पूरा बिल ऊंचे उद्देण्यो के प्रति एक टकोमला है ग्रीर यही कारण है कि बिल के ग्राने के बावज्द वाजार पर कोई फर्क नहीं पड़ा । यदि बिल के उद्देश्य पेसे होते, यदि इस के प्राविजन्म ऐसे होते कि इस से जमीन निकलती तो जमीन के बाजार भाव कम हो जाते । लेकिन इस बिल के स्राने के बाद बाजार भाव पर क्या प्रतिक्रिया है। जो भाव थे सो है। वह जानते है कि इस बिल क्के जमीन निकलने वाली नही है। इस लिये मैं माननीय मत्नी जी से निवेदन करूगा कि स्राप का उद्देश्य ग्रच्छा है, ऊचा है, मराहनीय है, लेकिन आप उस ऊचे ग्रौर मराहनीय उद्देश्य के ग्रनुसार इस बिल के प्राविजन्म को भी मराहनीय बनावें।

उसके दोषों को दूर कीजिए । अन्यथा आपका उद्देश्य पूरा नहीं होगा, जनता के प्रति दिये गये आपके आश्वासन पूरे नहीं होगे ।

MR. CHAIRMAN: Mr. Anandam, you should not take more than 15 minutes.

SHRI M. ANANDAM (Andhra Pradesh): Mr. Chairman, Sir, I congratulate the hon. Minister for having brought this Bill for consideration in this House. As you are very well aware, this is one of the measures which is intended to curb the concentration of wealth and also to fulfil the promise that we have made in our election manifesto at the time of the previous elections.

Mr. Chairman, Sir, what exactly we wanted to do was to impose a ceiling on the entire brban property. But as the Minister has explained, it was brought with various complications. Therefore, he has brought in this Bill for imposition of a ceiling on the possession of vacant land. I congratulate him for this. But my fear is that the Bill which has been placed before the House is very vague in a number of respects. He has created a number of anomalies. I feel that at the time of implementation, it would be difficult for the authorities to go through the Bill speedily and hastily.

All of us have the experience of ceiling on agricultural land. Though it is more than 10 years since individual declarations have been filed by the agriculturists, we find that we have not been able to determine what exactly is the excess land available and to whom it should go. I am afraid that this Bill may meet the same fate so far as this vacant land is concerned. I want that the hon. Minister should give the guidelines to the States immediately so that they may implement this Act as speedily as possible.

M1. Chairman, this Bill defines what a vacant land is. While defining the vacant land, it has also defined another term "land appurtenant to a building." Regarding the

got to leave vacant on the basis of the municipal laws around the building, then this space and another 500 square metres of land will be the land appurtenant to the building. Mr. Chairman, I fail to understand this. A person with a building can have 500 square metres of additional land, whereas another person who is having only vacant land of 500 square metres is not allowed to enjoy this facility. I am not saying that he should increase the exemption limit to more than 500 square What I want to say is that in metres. respect of land appurtenant to a building, the total land including the vacant land around the building should be limited to only 500 square metres and beyond that there should not be any type of discrimination between a person who has a house and who does not have a house for the purpose of calculation of land that he is entitled to possess.

There is another anomaly which I find with regard to clause 4(9) which reads like this: od.

"Where a person holds vacant land and also holds any other land on which there is a building with a dwelling unit therein, the extent of such other land occupied by the building and the land appurtenant théreto shail also be taken into account in calculating the extent of vacant land held by such person."

Mr. Chairman, you will find that if person owns a building and has land appurtenant thereto and also owns a vacant land, this building and the land taken into consideration for the total extent of land he is entitled to possess as a vacant land. But, suppose he possesses 700 square metres of land around building, what will happen to the other vacant land? This definitely is going to lead to some sort of litigation, and I am sure, the hon. Minister will appreciate that insead of this provision, the definition

land appurtenant to a building, the Bill so defined as not to include any land over says that if there is a land which you have and above 500 square metres. That would have been really appropriate. Mr. Chairman, Sir, the other thing which struck me was, it is true that the intention of this Bill is to curb concentration of wealth, but we have seen that for the last few middle-class families years, many purchased lands with a view to constructing houses not immediately but at the time of their retirement. There is no correlation between the land that one possesses and the wealth one possesses. A man may have only land and no wealth, and another person may have a land and a lot of wealth. But both are treated equal. That is one anomaly. The second thing is, even in the same agglomeration, values are not the same. Take, for instance, in the Nariman Point of Bombay, the value of 500 square metres is Rs. 50 iakhs whereas the value of 600 square metres in Ville Parle or some other place is only Rs. 50,000. And both are ranked equal. A man with Rs. 50 lakhs worth of property is allowed to have that property with him whereas the other with Rs. 50,000 worth of property, if he has even some vacant land above it, he is made to suffer. This is not the way of curbing concentration of wealth. I suggest that when you take this into consideration along with the ceiling that has been placed with regard to the building constructions, that he cannot construct a building on more than 300 square metres, a man with Rs. 50 lakhs value of land in a place like the Nariman Point, if want him to construct only on 300 square metres, he does not do it because it does not pay him to let it out, and because he does not get proper return out of it. I suggest that in all cases where there are lands in commercial complexes, no ceiling limit should be placed. The entire land should be acquired by the Government for public purposes. That is my suggestion which, I am sure, the hon. Minister will take notice of.

Sir, the other thing which I wanted to say is that we know that as per this Bill, the of 'appurtenant thereto' could have been compensation that is paid is a maximum of [Shri M. Anandam]

Rs. 10 per square metre. I want to have an assurance from the Minister that when they give this land to the housing boards, and when the housing boards construct group housings and give them out to the poor, weaker sections of people or even middle-class people, they would ensure that the value of these houses is calculated only at Rs. 10 or Rs. 8 per square metre and not the market rate of Rs. 30 or Rs. 40 or Rs. 50 as the case may be. This is one aspect which I wanted to mention to the Minister to consider.

Then, Sir, regarding the definition 'periphery', I find from this Bill that 'periphery' has been defined differently for different places. In certain places, it is 5 Kms. beyond the municipal limits. some places it is 3 Kms. and in some places 2 Kms. or even 1 Km. I do not I now the criteria on which they have decided this. But my feeling is that 5 kms periphery uniformly in every place would have justified the position instead of putting in different areas at different places. I would like to know why the Minister has chosen different peripheries for areas.

Mr. Chairman, Sir, there is another thing which I wanted to say. This is with regard to the transfer of lands and buildings below the ceiling limits. know that we are now placing all these enactments in the hands of bureaucrats who are not above suspicion. And even persons with land below the ceiling limits, and even persons with buildings which they want to speedily sell away to make money for some contingency or for their own personal purposes and other things, they should now go to the competent authority, as the Bill now says, to get prior permission for doing 12 Noon it. Does it not lead to corruption? Does it not lead to delay? And, if it leads to delays the damage would have been done in the case of a person who wants to dispose of his land or building for any emergent purpose. How much difficult will it be for him to

get the money and meet his requirements? So, my suggestion is that in the case of transfer of land or buildings which are well within the ceiling limits there should not be any necessity for any person to go to the competent authority and seek permission. They must be allowed to sell their land or buildings without any permission.

Mr. Chairman, in conclusion I would like to say only one thing. We all know that with the passing of this Bill the value of vast pieces of land, larger pieces of land and buildings, will fall. It means that consequently there will be a loss on account of wealth-tax, gift-tax and other taxes. There will be loss even in respect of tax on vacant lands. As you know. in some cases there is a tax on vacant lands imposed on the basis of the value of the land. There is thus going to be considerable loss of revenue on this ac-I would like to know from the hon. Minister how he proposes to meet this loss. Will it be met by imposing any fiscal measures? With these few words, Sir, I commend this Bill for the consideration of the House.

Thank you, Mr. Chairman.

डा० रामकृपाल सिंह : मभापति महोदय, इस विधेयक को प्रस्तावित करते हुए मानतीय मंत्री महोदय ने कहा है कि सन 1971 में कांग्रेस के चनाव घोषणा-पत्र में इसका उल्लेख था और देश की जनता ने कांग्रेस की चुनावों में वहमत दिया ताकि कांग्रेस सरकार इसको लाग करे। मैं चाहंगा कि माननीय मंत्री महोदय कांग्रेस के चनाव घोषणा-पत्न को फिर से पढ़े। उस समय कांग्रेस ने शहरों में सम्पत्ति की हदबन्दी करने का प्रस्ताव जनता के सामने रखा था और शहरों की सम्पत्ति की हदबन्दी करने के लिए ग्रधिकार मांगे थे । ऐसी स्थिति में जहां तक शहरी संपत्ति का सवाल है, इस देश में शायद ही कोई राज-नैतिक दल है जिसने शहरी सम्पत्ति की हदबन्दी की मांग नही की है और उसको ग्रपने चुनाव घोषणा-पत्न में नहीं घोषित किया है। जहां तक

मेरे दल का सवाल है, मेरे दल ने भी इस पर गहराई से विचार किया ग्रौर गाजियाबाद के ग्रधि-वेशन में भारतीय जनसंघ की तरफ से यह प्रस्ताव हुम्रा कि शहरी सम्पत्ति की हदबन्दी होनी चाहिए ग्रौर किसी भी स्थिति में किसी व्यक्ति के पास एक हजार वर्गगज से ग्रधिक की जमीन स्रौर दो से पाच लाख की सम्पत्ति से ग्रधिक का मकान नहीं होना चाहिए यानी एक परिवार के पास पाच लाख का मकान ग्रीर एक हजार वर्गगज से ग्रधिक जमीन नहीं होनी चाहिए । यह जनसंघ का गाजियाबाद का प्रस्ताव है ग्रीर ग्रब नक इस देश में सभी राजनैतिक दलों ने शहरी सम्पत्ति की हदबन्दी की ही चर्चा की है। ग्रब मंत्री महोदय जब इस विधेयक को लाये ता इससे जनता का ध्यान बंट गया । शहरी सम्पत्ति पर से ध्यान हटाकर शहरी क्षेत्र में जो ग्रतिरिक्त खाली जमीन है उस पर हदबन्दी करके इस तरफ किया है। इसका परिणाम यह होगा कि यदि कल हम जनता के पास जाते है तो यह कहेंगे कि हमने शहरी जमीन को हदबन्दी कर दी । इसका ग्रखबारों से, भाषणां से श्रीर रेडियों से इतना प्रचार होगा कि ग्राम गरीब जनता को यह बात शायद समझ में आ जाएगी कि हां, शहरी सम्पत्ति की हदबन्दी हो गयी। इससे एक प्रकार का मति भ्रम फैलेगा। ऐसा करने से लाभ क्या होगा ? ग्राज भी दिल्ली जैसे बड़े बड़े नगरों में जहा खाली जमीन है नगर की परिसीमाओं पर, वहा हम स्रावासीय निकाय बनाकर, जैसे हाउसिह बोर्ड इत्यादि,--जमीन का म्रधिग्रहण करते है म्रौर उस म्रधिग्रहण में कोई विशेष कठिनाई नहीं होती । यधिग्रहण करके जैसे दिल्ली डेवेलपमेन्ट ग्रथारिटी है, इसी प्रकार की स्रनेक को-स्रापरेटिव हाउसिंग कालोनियो के माध्यम से हम ने जमीन का स्रश्चिग्रहण किया श्रीर श्रधिग्रहण करके उस पर मकानात बनाये। उसमें कोई दिक्कत नहीं हो रही है । सरकार जहां भी चाहती है जमीन ले सकती है।

जो राज्य सरकारें हैं वे जो खाली पड़ी हुई जमीन है, जो खेती की जमीन है ग्रौर उसमें सिचाई की सुविधायें भी उपलब्ध है, को लेकर ग्रौर जहां गाव भी बसे हुए हैं, इन सबों को हटा हटा कर वहा पर कालोनियां बना रही हैं। तो इसके लिये किसी नये कानून की ग्रावण्यकता थी, ऐसी बात समझ में नही ग्राती हैं। इसलिये में यह कहना चाहूगा कि चुनाव घोषणा-पत्र ग्रौर 20-सूत्री कार्यक्रम, जिसकी बड़ी चर्चा है, ग्रौर में समझता हूं कि ये कार्यक्रम ग्रच्छे हैं, इन कार्यक्रमों की मणा ग्रच्छी है, यदि इसको किसी व्यक्ति विशेष के लिये राजनैतिक समर्थन के प्रतीक स्वम्प न सान लिया जाए।

तों में यह जानना चाहंगा कि म्राखिर इस बिल का उद्देश्य इमकी मंशा क्या है क्योंकि खाली जमीन का स्रधिग्रहण करने की शक्ति राज्य सरकारो को है श्रौर वे अधिग्रहण करके हाउसिंग कालोनिया, बोर्ड या को-आपरेटिव्स बनाकर मका-नात बना रहे हैं। ग्रमली मंशा होनी चाहिए शहरी संपत्ति की हदबंदी और वह नही हुई। मैं भाननीय सदस्य श्री योगेन्द्र शर्मा से सहमत हं कि सरकार की मशा पवित्र होते हुए भी सरकार काधाचरण उस मंशा के उपनुक्त नही है ग्रीर यही पर मुझे लगता है कि मणा क्या है? मंशा केवल प्रचार है। मंशा केवल प्रचार है जनता के बीच में खड़े होने की कि हमने शहरी सम्पत्ति की हदबंदी कर दी और सम्पत्ति में जमीन भी ब्राती है, मकानात भी ब्राते हैं, जो किया भी नहीं ग्रीर प्रचार का एक शस्त्र भी मिल गया कि हमने कर दिया।

इसी में से जमीन कितनी निकलेगी, इसका एक सब करके कम से कम एक रफ एस्टीमेट भी मंत्री महोदय को रखना चाहिए था तथा वे रफ एस्टि-मेट में बतलाते कि कितनी जमीन इस विधेयक के लागू होने के बाद कितने राज्यों में, कितने शहरों में निकलने का श्रनुमान है, तब भी बात समझ में श्राती। लेकिन ऐसा कोई श्रनुमान भी इस विधेयक को पेश करते हुए मंत्री महोदय ने नहीं दिया।

[Mr. Deputy Chairman in the Chair.] इससे भी यह स्पष्ट होता है कि सरकार के सामने कोई साफ चिन्न नहीं है। मंत्री महोदय ने बत-लाया कि शहरी सम्पत्ति के बारे में श्रीर शहरी [डा॰ राम कृपाल मिह]

श्रितिरक्त भूमि, खाली भूमि के बारे मे श्रलग श्रलग कानून बनाने से कई विसंगतिया उत्पत्त हो जायेंगी। इसलिए मै सुझाव दंगा कि शहरी सम्पत्ति के बारे में जो श्राप बिल बनाना चाहते है वह श्रीर यह जो शहरी अतिरिक्त खाली जमीन के बारे में है, दोनों को एक साथ मिला करके तब एक बिल लाये श्रीर इस विधेयक को दोनों सदनों की एक संयुक्त समिति बनाकर, प्रवर समिति बनाकर उसको दे देना चाहिए।

सब मंत्री महोदय कहंगे कि बहुत शीघ्र डमको पास करना है। ग्राखिर शीघ्र पास करने से क्या फायदा होने जा रहा है, यह मै जानना चाहुगा। यदि हमने इसको इस सल मे नहीं किया ग्रीर अगले बजट सल मे पास कर लिया तो क्या हानि हो जाएगी, यह बात मंत्री महोदय ने नहीं वतलाई क्योंकि शहरी सम्पत्ति ग्रीर शहरी जमीन (खाली जमीन) दोनों की ग्रलग ग्रलग विधेयको में लाने में कोई लाभ नहीं होगा। इसलिए मेरा एक मुझाव होगा कि ग्राप गहराई में उस पर विचार करें ग्रीर एक प्रवर समिति को इसे मुपुर्व करे ग्रीर वहां इस विधेयक में सशोधन द्वारा परिवर्तन करके, श्रीर शहरी सम्पत्ति की सीमा के बारे में भी प्रावधान का समावेश करके, फिर से विधेयक को सदन में उपस्थित किया जाए।

श्राज कांग्रेस बेन्च से बोलते हुए एक माननीय सदस्य ने जो बात रखी कि जो जमीन ग्रिधिग्रहण की जाएगी उस जमीन की कीमत—यानी, जो मूल्य चुकाया जाएगा जमीन के मालिक को उसको विक-सित करके श्रीर श्रलग श्रलग भू-खण्डो में बांट कर निम्न श्राय वर्ग या मध्यम श्राय वर्ग के लोगों को जब वितरित की जाएगी तो उसका मूल्य क्या होना चाहिए? इसमें कोई एक सिद्धात तय होना चाहिए श्रीर सरकार ने जो जमीन श्रिधग्रहण की है उस जमीन के मूल्य में श्रीर उस जमीन को जब किसी को हस्तांतरित की जाएगी तो उसके मूल्य में—दोनों के मूल्य मे—एक श्रनुपात बाधना चाहिए, एक या डेढ़ का श्रनुपात। यदि एक स्पए में ख़रीदी तो डेढ रु में वेचेगे क्योंकि मै

समझता हं उसको विकित्यत करना पड़ेगा, यानी यिद कोई कालोनी बनानी पड़ेगी, उसमें मड़क निकालनी पड़ेगी, विजली लगानी पड़ेगी, सीवरेज का इंतजाम करना पडेगा, पानी का इंतजाम करना पड़ेगा। यिद इस तरह से उस क्षेत्र को विकित्यत करके, तब उस भूमि खण्ड को ब्राबटित किया जाता है तो उसकी कीमत बढ़ेगी क्योंकि उन सब काभों में एक पूजी लगेगी, परन्तु फिर भी तय होना चाहिए, और सरकार को सिद्धात रूप में बताना चोहिए कि सरकार द्वारा भूमि ब्राधिग्रहण कीमत में और भूमि ब्राबंटन के समय जो बिकी की कीमत होगी उसमें क्या रेशियों रहेगा, क्या ग्रन्पात रहेगा, इसको बह स्पष्ट करें।

श्राज मारे देश में, ख़ाम कर शहरी क्षेत्र में आवासीय संकट बहुत बढ़ा है। इस समय जितनी छूटे दी गई है बैंक्स को, कोश्रापरेटिव्स को, ट्रस्ट्स को, सरकारी निकायो को, तो असलियन यह है कि शहरी क्षेत्रों में आधी से अधिक जमीन इस प्रकार की सस्थाओं के द्वारा ही हड़प ली गई है। पटना में मैने देखा है पूरे का पूरा बाकी पूल जो है सरकारी ही मरकारी है। एक एक मकान में जो बड़े बड़े अफसरों के रहने के लिए हैं 3-3 वीघे जमीन लगी हुई है, 2 एकड़ से कम नहीं है और इतनी बड़ी जमीन में बंगला बना हुआ है...

श्री श्वाम लाल गुप्त (बिहार) मिनिस्टरो के ?

डा० रामकृपाल सिंह : मिनिस्टगें के जो मकान हैं वे 8-8 बीघे तक जमीन में बने हुएँ हैं। तो इस पर विचार करें कि हर बड़े शहर में या जिले में किहए — वहां जो जिला मिजस्ट्रेट का बंगला है या ग्रन्य जो सरकारी वंगले है, उनमें भी 4 एकड़ के लगभग जमीन है। ग्रीर बीच में एक बंगला है। जब इस देश में ग्रंगेंज राज करते थे तो उनको शानशौकत दिखानी पड़ती थी, वे सोचते थे की हम बहुत ठाठबाट से रहेंगें तो इसका ग्रसर यहां के नेटिव लोगो पर पड़ेगा लेकिन ग्राज मंत्री हों या सरकारी ग्रफ्सर हों उनको सेवा भाव से काम करना है, वे जनता के खून के हैं, जनता के साथ के है। उनके रहन-सहन के ढंग में ग्रीर ग्राम जनता के रहन-सहन

के ढंग में बहत ज्यादा अन्तर हो यह एक कोलो-नियल एटीटयड का द्योतक ही हो सकता है। इसलिए मैं कहंगा कि सरकार भी यह स्पेसीफाइ .करे कि जो सरकारी मकानात बनेंगे या जो बंगले बनेंगे सरकारी कर्मचारियों के लिए या उदमें जो फालतु जमीन है उसका सरकार उपयोग करेगी। श्राज देहातों से लोग शहरों में भाग रहे हैं; गहरों में तरह-तरह की सुविधाएं हैं, शिक्षा पाने की सुविधाए हैं, ग्रौद्योगिक ग्रौर तकनीकी ज्ञान प्राप्त करने की सुविधाएं हैं, रोजगार की सुविधाएं है, नौकरी मिलने की सुविधाएं हैं । इन सब मुविधाग्रों के कॉरण गांवों से लोग शहरों की ग्रोर भाग रहे है। हम नयं-नये मिल-कारखाने सब खोल रहे हैं, किन्तु हमें इस पर विचार करना चाहिए कि जिस ढंग से हम शहरो का विस्तार कर रहे है ग्रौर खेती-लायक जमीन को जिस तरह से हम रिहायशी मकानों के लिए ग्रधि-ग्रहण कर रहे है मिल, फैक्ट्री ग्रीर कारखानो के लिए वह अन्ततोगत्वा हमारी खेती के लिए, अनाज के उत्पादन के लिए हानिकारक होगा। इसका ग्रर्थ यह नहीं है कि हम नये मकानात नही बनायेगे या कल-कारखाने नहीं चलायेगे, लेकिन कल-कारखाने बनाने के समय या मकानात बनाने के समय इस बात पर हमें प्रथम ध्यान देना चाहिए कि जहा ग्रनाज उत्पादन नहीं किया जा मकता उसी जमीन पर रिहायशी मकान बनाने की छट या कल-कारखाने बनाने की छट देनी चाहिए ।

MR. DEPUTY CHAIRMAN: Yes, you will have to wind up.

डा० राम कृपाल सिंह . इन्ही शब्दों के साथ मैं सरकार से कहूंगा कि ग्राप इस बिल को ग्रकेले न ला कर इसके साथ सारी सम्पत्ति के बारे में विधेयक लावे। तब तक इस बिल को एक सेलेक्ट कमेटी के पास मेज दें जिससे उस पर सागोपाग विचार हो सके।

MR. DEPUTY CHAIRMAN: Before 1 call the next speaker, let me make it very clear that it is definitely going to serve a great purpose, viz. to regulate the urban land and property transactions and dealings and restrict the future construction of buildings. Sir, it might be a

I suppose, to see that they finish their speeches in time because, we cannot be lax like yesterday or the day before.

SHRIMATI SUSHILA SHANKAR ADI-VAREKAR (Maharashtra): Mr. Deputy Chairman, Sir, I would like to congratulate the hon. Minister for moving this long-awaited Urban Land (Ceiling and Regulation) Bill, 1976 because, since a pretty long time we have been contemplating that some Government measures were very essential to impose a ceiling on urban land and property, and since 1969 we have been continuously talking about it.

Sir, the haphazard growth of practically all towns and cities is due to the lack of interest in formulating any systematic planning with the result that the cities have grown so rapidly beyond recognition since the last few years that we are now facing serious and acute problems. This proves how necessary it has become that some check in this direction should be immediately applied without losing any further time. Sir, any person living in any urban place can say that this is the pressing need of today and by introducing this Bill in this session, the hon. Minister has shown very clearly the fact that the Government is equally conscious of the pressing problem and shares the concern for taking some immediate steps for solving it.

Sir, any further delay in bringing forth any legislation would have accentuated the urban problems only and would have defeated the purpose that the legislation would have liked to serve. Sir, the mistake, if any, that we feel might be there in the legislation, could be corrected and rectified but the delay in tackling the problem would have resulted in disappearance of whatever vacant land that is still available today for social purposes. I say that irrespective of what the criticism might be against the Bill, one thing is very clear that it is definitely going to serve a great purpose, viz. to regulate the urban land and property transactions and dealings and restrict the future construc-

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[Shrimati Sushila Shankar Adivarekar] modest measure, as it is said by many, but it is indeed a very well worked out scheme which has taken a number of points into consideration while drawing up the Bill.

Sir, it is a well-known fact how rapidly and fast the population in these towns and cities is increasing. In Bombay city alone it is said that every day on an average about 5 to 7 hundred people are coming and the housing for them is becoming a difficult problem which cannot be tively dealt with. The result is obvious, on one side the slums grow at an enormous speed and on other side every bit, every inch of land is becoming precious-its price soaring up every day to the extent that it reaches beyond the budget or the limits of an ordinary middle-class person, leave alone the low-income and weaker section of the society who could never dream to have a decent roof over their head. Sir, in Bombay alone there nearly 850 slum colonies with a population of nearly 3 lakhs of people and almost equal number of people staying footpaths, pavements, railway platforms and on any open space that is available. Sir, with the introduction of this Bill, ray of hope has come to this class of peo-Sir, in Bombay alone the Housing Board cooperatives, public sector and many other such agencies were trying to get more land for construction houses, but it was impossible to secure a piece of land at even runaway price. Now with the introduction of this Bill, in Bombay alone it is envisaged, nearly acres of excess vacant land will be available at a cheaper rate for mass housing schemes, for housing those who never expected that they can ever have a chance.

Sir, this Bill will not only check wild speculation in land which has reached such heights that a handful of speculators had a stronghold on the entire urban land, demanding fantastic prices, but will also help in securing land for housing programmes. If this could be linked sig with urban slum-improvements

come group people, it alone will serve as a boon and will bring relief to millions of homeless in the country, who have modest means at their disposal. The operative housing sector also expects considerable relief. The unregulated land prices have been the main hurdle in high cost of building which resulted in acute distress for the majority of urban population in search of a decent shelter within their limits. It is said that out of the total cost of the housing colony 60 to 65 per cent of the cost used to be for the purchase of the land at fantastic rate and sometimes at even premia and, Sir, this is the best heartening feature of the Bill that with this measure this speculative concentration in a few hands will be very effectively prevented, specially when population pressure is ever growing urban areas. Sir, the urban population has been one of the important and basic factor in fixing the ceiling on urban land in different towns, on a graduated scale from 500 square metres in cities like Delhi, Bombay etc. to 2000 sq. metres in cities like Poona, Dehradun etc., mainly with the view that it may help to reduce the pressure on big cities and develop smaller cities. Another welcome feature of the Bill is the eye on the future by limiting area for construction plinth houses. It will have a considerable effect on the concept of architect of the building. Instead of demand or extravagent construction of costly and labour intensive sky scrapper building, the emphasis will be on modest and plain designed building at a considerably reduced cost-which indirectly will help in bringing about the concept of egalitarian society that we are aiming at.

Sir, this Bill will bring forward a number of other good effects, specially on economic front. The first is that black money which was freely used in land transaction and building operations will now be effectively blocked, as activities in real estate will not permit persons to carry on their profiteering designs in the way they like it while evading to pay the taxes. projects and housing schemes for low in- The private savings will now have another channel to utilise the savings in productive sector rather than keep them locked up in land and buildings. Secondly, there is also a clause in the Bill which requires prior approval of the Government for property transfer. This also will serve as a check on those who are evading to pay the normal stamp duties by undervaluing the cost of the property. And equally important clause of the Bill is that no piece of urban land can be sold, mortgaged, transferred or leased without the prior permission of the Government for a period of 10 years. Sir, with the insertion of this clause, I think the Bill has taken the winds away from the sail of all those underhand property dealings.

Another noticeable feature of the Bill is that compensation stipulated for payment of vacant land is quite rational and reasonable, as it is not related to the present market value which is really the artificially raised value brought in through speculation. And this exaggerated price is not taken into account. The maximum price that the Government will pay in any case will not be more than Rs. 2 lakhs.

Sir, the use of vacant land for housing purposes for the low-income and weaker sections is extremely necessary. would like to draw the attention of the hon'ble Minister to the fact that equally important is to maintain some open lands. Sir, in Bombay city we hardly have open space as per the required standard. I do not knew how the Government or Municipality is ever going to find open space in the city of Bombay. Sir, some housing colonies or cooperative housing schemes have provided open lands for children's parks, small gardens for old, retired persons, etc. for the residents of the housing schemes. It is not clear whether such open lands will be exempted or counted as part of the prescribed limits. Sir, would be really beneficial to exempt these small open areas which are so necessary for the general health of people, rather than exempt such charitable and religious endowments which make no use of land for any good purpose.

Sir, the Bill which has taken a number of points into consideration can easily be called equitable and pragmatic. made a beginning to formulate a policy for the problems of the cities which are ever increasing with the increase of population. It may not resolve all the problems, but it will definitely help in effort to regulate the growth population and look after its one need. The meaningful use of the land so acquired by the Government will play a significant role as part of the development process of the nation.

So, Sir, with these words, I not only welcome this Bill but also I strongly support this Bill.

DR. K. MATHEW KURIAN (Kerala): Mr. Deputy Chairman, Sir, the Minister's statement introducing this Bill is an apology for not imposing ceiling or ban on urban property as a whole. All the statement that he read out regarding tentions of the Congress Party, resolutions of the AICC, and so on, refer to ceiling on urban property. But today we have a Bill which is an apology for the original intentions of the Bill and hence it is hoax played on the people. I do stand for ceiling on urban property. But this Bill does not really provide for a ban or ceiling on urban property; it only tries have certain types of restrictions on vacant land. Sir, that Bill for the imposition of ceiling on urban vacant land only, as I said, falls far short of what is required, particularly in view of the Statement of Objects and Reasons mentioned Minister, namely, increasing concentration, and so on. I would also like to ask the hon. Minister whether it is a fact that the total number of people who will affected by this Bill will come in hundreds and not more than one thousand in all? May be, a few thousands of people may be affected by this provision. In fact, the loopholes and the exemptions given in this Bill will further dilute the Bill, and it will not be very effective.

[Dr. K. Mathew Kurian]

The Bill has two major objectives—(1) preventing concentration of urban land in the hands of a few persons and speculation and profiteering therein, and bringing about an equitable distribution of land in urban areas to subserve the common good. My contention is that there are glaring divergences between the objectives of the Bill and the actual provisions in the Bill. These two objectives-however laudable they may be-cannot achieved with the particular provisions of the Bill. I would like to ask: Will the speculators in land in big cities like Bombay, Delhi, Calcutta and Madras be completely set at nought by the provisions of this Bill? The answer is clearly, no. Those who have taken advantage of shortage of land in the urban areas will continue their nefarious activities uninterruptedly by this Bill because the Bill covers only vacant land in a very diluted form.

There are a number of limitations this Bill. This Bill cannot check the concentration of urban property. The main object is to put a ceiling on the ownership of urban vacant land. And as defined in the Bill, a vacant land does not include any land which has a building on it or where construction of a building has started—clause 2(q). The effect of ceiling is therefore only temporary, once construction starts the land will go out of the purview of the Act, and the same person will be entitled to hold further land up to 500 square metres in the case of Delhi or any other ceiling as may be applicable in other metropolitan towns. But such a thing can go on. And so long as there is a good rental from the urban properties, the attraction to own buildings will persist. As it is, nothing prevents anybody from adding to what one holds and concentration of urban property will continue unabated in the This is undesirable when there country. is hardly any vacant land. Something has to be devised in the Act to make the right of holding land above the ceiling inoperative in favour of persons who have a number of other properties in urban centres.

Therefore, I suggest that an exploit provision should be made in the Bill to prevent any person from holding property or land above the ceiling, particularly when he holds other urban property.

There has to be a ceiling on urban property. There will be difficulty in its actual implementation. Difficulties about valuation, about comparison of value between one urban centre and another and so onall these will remain as excuses because we find similar difficulties in other Bills. In the Land Reform Bill we have got this problem--may be in a slightly different form. But these problems are soluble if the Government has the political My charge is that the Government brought a Bill in the name of the 20-point programme as if this is going to avoid concentration of urban property. In fact, despite the provisions of this Bill, urban concentration will increase, not decrease. No doubt, there are difficulties—may be legitimate ones-about a law regarding ceiling on urban property, particularly on the basis of valuation—I admit. some endeavour could be made further concentration. In fact, the Government has not taken this seriously. Sir, I would like to have the attention of the hon. Minister.

MR. DEPUTY CHAIRMAN: The Ministers, I think, are giving their ear to you.

DR. K. MATHEW KURIAN: I can wait. I can sit down.

MR. DEPUTY CHAIRMAN: No, no. You continue. They have given their ear to you. They may not be looking at you.

DR. K. MATHEW KURIAN: My main point is that despite the difficulties of having a Bill based on valuation, certain attempts could have been made at least to reduce further concentration of urban property. Sir, I shall give concrete examples in this connection. There are Apartment Ownership Acts passed by various States like Maharashtra, Uttar Pradesh, Madhya Pradesh and West Bengal. There

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are certain provisions in these Acts which total have relevance to this particular Bill. The Metropolitan Council of Delhi also recommended the adoption of the Maharashtra Apartment Ownership Act for Delhi, and this is pending for the last 1-1/2 years. Delhi, which is under the Central Government's own supervision, has not been able even to consider and enact a provision which already exists in Maharashtra. least some limited progress could been made. Even that limited progress is not being made. That is my charge Sir, it is time that this Act was extended to Delhi. The Act would encourage construction of private buildings with divisible apartments, to facilitate sale of portions of buildings. And though a ceiling has not been imposed on urban property, will possibly gradually help some equitable distribution of urban ownership. Therefore, I suggest that pending the reconsideration of a ceiling urban property based on valuation, provisions already available in the Acts in Maharashtra, particularly the Maharashtra Apartment Ownership Act, may be considered for implementation in other States, including Delhi.

Sir, I am afraid that positive effects cannot accrue to the weaker sections of the population from this particular Bill unless some follow-up actions are taken. No real benefit will accrue to the poor automatically by the imposition of a ceiling on urban vacant lands or even of a ceiling on urban property. Benefits cannot automatically follow unless follow-up actions are taken. Positive efforts are, therefore, required to provide facilities and incentives for middle lower income groups to invest on housing. Therefore, it is essential to increase housing stock of the masses besides checking speculation. My specific suggestion is that in addition to checking speculation by having a new Bill on the basis of valuation for a ceiling on the entire urban property and extending, as a temporary measure, the Maharashtra Apartment Ownership Act to other States, certain positive efforts should be made to increase

stock of buildings which may be available to the lower and middle income groups. Sir. in this connection, would like point I to out that despite the Delhi Development Authority's aggressive campaigns and sales and advertisements, the fact remains that the DDA is fleecing the low and middle income group people. I have got evidence from answers to questions in Parliament given by the hon. Ministers. tabulated the whole answers and found out that, contrary to the claim of the Delhi Development Authority, which is expected to be working on a "no profit, no loss" basis, it is, in fact, making profits, and the profit has been the highest in 1971-72.

SHRI C. K. DAPHTARY (Nominated): Rs. 200 to Rs. 300 per sq. metre.

DR. K. MATHEW KURIAN: The main complaint of residents of DDA colonies is that the DDA has made huge profits from sale of flats in spite of the fact that the prospectus offering flats claimed that the flats were offered on a "no profit, no loss" basis. On behalf of the DDA, it is contended that no element of profit as such is included while calculating the price of flats and that if there is any surplus, the DDA has decided that it should be utilised for reduction or exemption of departmental charges in the case of Janata flats and for the community service and so on. allottees actually complain. . .

MR. DEPUTY CHAIRMAN: How is it relevant to this Bill?

DR. K. MATHEW KURIAN: Every time when I make a relevant point, you try to see irrelevance in it.

MR. DEPUTY CHAIRMAN: I want to know the relevance.

DR. K. MATHEW KURIAN: If you give me five more minutes, I will explain how it is relevant. My earlier statement, if you remember, was that no Act on urban ceiling can be effective in achieving its the objectives unless the total stock of buildings 43

[Dr. K. Matbew Kurian] available for the ordinary people is in-I was talking about this follow up action. Therefore I say that there should be some necessary changes in the existing In order that the objectives of the Bill are achieved, the total stock of buildings for Janta and Middle Income Group should be increased. This is the point I am trying to make.

[RAJYA SABHA]

Most of the allottees have brought flats either with borrowed funds or under hire purchase system. They have to meet heavy liabilities in the form of huge monthly instalments and heavy interest on loans. The DDA which is expected to work on a no-profit and no-loss basis is making huge profits. Their contention that they are spending money for providing amenities is totally wrong. My main suggestion in this connection is that the charges particularly for lower income groups and Janta groups should be reduced. Or, conversely more community benefits should be provided to The surpluses should be used to provide necessary capital for maintenance and repair of the building blocks, and community facilities such as creches, first-aid centres, and so on. In the absence of these, the allottees naturally complain. They also complain that-may be through contract system-inferior materials have been used in many of the buildings. I do not want to go into the details. The point I am making is that along with the changes in the Act, the total stock of buildings available for the masses, particularly lower groups and middle-income groups, should be increased.

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The original concept of ceiling based on valuation of property has been given a go by. Shri Raghu Ramaiah made a statement in the Lok Sabha on the 2nd February, 1976 that on further consideration "we have come to the conclusion that it is not either so feasible or so advisable". I would like to know, apart from the excuses that they have given, what is the difficulty in making certain standard calculation. In the Land-reform Bill we have uneven land and there are various types of problems of valu- the honourable Minister Shri K. Raghu

ation in terms of yield and so on. But certainly a standard calculation can be made so that a serious attempt to standardise values of urban property is made in terms of region or cities. At least a beginning could be made in this direction.

My last point is that this Bill does not stop speculation on urban property. It is true that sale of urban property is banned for a certain period. The Government has the right of pre-emption and even if the people want to sell within the ceiling limit, they have to get the permission of the Government. The Government, of course, can exercise its option for the first purchase of the said property. The question still remains as to how this surplus land will be utilised by the Government. For what purposes will they use it? Will they use it for purposes of building houses or flats on an apartment basis to be sold through easy instalments to lower income groups and middle-income groups? What is the concrete measure which the Government propose to take to increase the stock of buildings and make them available to the lower income groups and middle-income groups? I would like to have an explanation from the Government on this point.

Sir, the exemptions given in this Bill are unnecessary in many cases. The compensation is too high and as a result the very purpose of the Bill has been reduced to nullity.

I suggest that unless this Bill is completely revamped on the lines suggested by me, at least to make a beginning to impose really a ban or ceiling on urban property and unless new concepts of valuation are evolved, I am afraid, Sir, this Bill will not satisfy the great expectations raised by the AICC resolutions or the 20-point programme or the expectations generated in this country by the tall talk on the imposition of a ceiling on urban property.

SHRIMATI SUMITRA G KULKARNI (Gujarat): Mr. Deputy Chairman, Sir, let me take this opportunity of congratulating [5 FEB. 1976]

Ramaiah for presenting this Bill before this House in such a simple and lucid and clear

Sir, as he himself nas admitted, this is a highly complicated subject and this Bill has numerous aspects to it and yet, Sir, it was his deft handling and exposition which helped in this Bill being brought forward here. And, Sir, while presenting the Bill, he explained many aspects of it which were not very clear to us so far and we feel that very few persons could have done this task better than what he has done.

Sir, just as water, air, sky and the sunshine are the free properties the world over, so should land also really be like that. After all, all these beautiful things of life are freely available and I am also sure that it was intended by the God Almighty that land also should be free to be used by all the people. But, somehow the idea of property rights came in and the idea of private ownership of property also emerged which brought in its wake so much of unhappiness and misery. History is full of instances of quarrels over the possession of land and of quarrels between brothers and sisters and between the members of the family and between sons and fathers and fathers and sons have quarrelled and have committed murders and other crimes in the name of land. But, Sir, here is the Bill coming for the first time which is trying to straighten out the problems involved in the ownership of land particularly in the urban areas.

Sir, I felt a little sad when Dr. Kurian described this piece of legislation as a mere anology. It is for the first time that the Covernment is bringing forward some legislation for imposing a ceiling on urban land. There could be some things left out. But still this is an attempt and a very laudable attempt which, I think, our friends on the side of the Opposition also would appreciate. After all, we are trying to improve the situation and this is the first attempt in that direction. Now, as we go on implementing the provisions of the Bill and process, we in this Government and we in sion that this is self-defeating. . .

this party will try to improve the situation and remove the difficulties and try to bring forward further piece of legislation as and when necessary. But I would like to tell this House, particularly my friends on the other side, that nobody should feel that this party or this Government can be stopped by anyone from progressing towards the goal of having no private property owner-Our objective is that. Just as the four elements of nature are free, so also, Sir, the fifth element of nature, should be equally freely available for the benefit of makind and, therefore, let me tell honourable House that this is the attempt in that direction and one of the finest attempts that we have made so far.

The objective of the Bill is to prevent the concentration of urban land in hands of a few persons and speculations and profiteering therein and with a view to bringing about an equitable distribution of land in urban agglomerations to subserve the common good. Sir, there can never be any debate on or any objection or any these stated contradiction to objectives. However laudable these objectives may be, a few things occur to me which are not necessarily any critism of the Bill, but these are some suggestions which the honourable Minister may consider while trying to implement the provisions of his Bill.

The Bill, as we are considering it in this House now, applies only to the vacant lands and not to any construction or to any buildings which are in the urban areas. means that if a person holds ten buildings. it is allowed. As we all have seen, in the city of Delhi, the buildings in the Connaught Place area are probably owned by one person. Similarly, Sujan Singh Park is owned by another one person. But this Bill will not touch them. It relates only to vacant land. In addition to ten houses in a 'A' Class city like Delhi or New Delhi. a man can have another 500 metres still available for him for further profiteering, for further concentration of wealth in one as we go on discovering difficulties in the person's hands. So, Sir, it is my submissorry to interrupt. There is no mis-apprehension about it. I want to make it clear at this stage. The totality of land held by a person is according to the ceiling limit; he will not get anymore by way of vacant land.

SHRIMATI SUMITRA G. KULKARNI: That is a different thing. 1 am stating about the totality of constructed area, constructed building. I know, in his explanation the hon. Minister was saying that it is very complicated, it will be very difficu't to implement it. My submission is that . . .

DR. K. MATHEW KURIAN: Urban property. . .

(Interruptions) Line 1

SHRIMATI SUMITRA G. KULKAR-NI: Please let me have my say, Dr. Kurian. I did not disturb you at all.

We will have to consider bringing restriction on the actual constructed property also. Of course, I have no desire to cause inconvenience to such people. But they may be asked to pay some extra taxation on the area occupied by them. This will bring further revenue to the Government, and this will also not cause so much hardship or heart-burning to the people at large. This is one suggestion that I have to make in this matter. Why I am saying this is because of this thing. In 1947, when the native states were merged with the Government of India, this Government had asked them that every Maharaja could retain two palaces anywhere in the country-may be. one in Delhi and one in another state or Similarly, Sir, we can in his own state. consider that one residential unit can be retained and the rest could be surrendered. This is one guideline, which the Government had also adopted earlier. This is my suggestion which could be considered by the Government.

Now, Sir, clause 29 of the Bill says:

"No person shall construct any building with a dwelling unit having a plinth area,— (a) where the building proposed to be constructed is situated in an urban agglomeration falling within category A or category B specified in Schedule I, in excess of three hundred square metres. . .".

Now, Sir, what happens to the houses which are already under construction? There are innumerable persons whose houses are under construction. Now, under clause 30 it is stated that construction can be demolished. This will be unfair. I request that this should not be done because it is not in keeping with the law which is being enacted today. They started the construction in good faith, it is, therefore, incumbent upon the Legislature to ensure that their rights are properly protected. So it will be unfair if we ask them that these half-constructed buildings be demolished. It is my . . .

AN HON. MEMBER: Private property ownership. . .

SHRIMATI SUMITRA G. KULKARNI: That concept is different.

This difficulty should be envisaged. This is another suggestion of mine. Sir, there is another suggestion which comes to my mind. There is a lot of land today when this Act is not in existence which is being acquired for public purposes like Government buildings, post offices, hospitals. schools, etc. Now, that land is being acquired under the Land Acquisition Act. When this Act comes into force, I would like to enquire from the hon, Minister as to what will happen to those cases which are pending today. Are we going to drop these proceedings and bring all this vacant land under the operation of this Act or are we going to leave that land? There is a monetary aspect to this thing. This aspect has not been dealt with anywhere in this particular Bill. This will be a very relevant point for consideration because the Government will be losing a very large amount of money if the Land Acquisition Act is applied and this Act does not operate on that land. This is one of the points which, I think, the Government has to consider.

Similarly, at page 4 of this Act, agriculture has been defined and it is said that the land which is under agriculture will not be acquired or will not be subjected to the ceiling laws of this particular Aci. Now, while defining agriculture, the Act says that dairy and poultry will not be included. I fail to understand how agriculture can exclude dairy activity or poultry activity. Every city is in need of milk and every city has to have poultry supplies made. If we do not exempt them from the ceiling limits, it will create tremendous hardship on the people of urban areas. They have to have milk and poultry products. Therefore, I would submit that agriculture as defined in the present Act should include dairy and poultry.

Today there are a number of plots in this city. The owner might have mortgaged his plot under financial strain and When the Government takes over that land, the Bill says that the land will be free of all mortgage debts. But the debt continues. The debt is an honourable pledge of a citizen to another citizen He holds himself responsible to make good the payment. What happens to the debt? When the Abolition of Zamindari Act was passed, it was decided by this Government and all the State Governments that there would be a reduction in the debts. There should also be a similar provision under this Act. Otherwise, it likely to cause tremendous hardship people who have mortgaged the land, taken the money, their debts not returned and their land taken away.

Another point is that the Government companies are exempted from the operation of this Act. What about the private companies? Of course, I am not pleading the cause of the private companies as such. When a person starts a private industry, the Government helps him to acquire the land, helps him by giving licences and also helps him in other things. If this private company, under the programme of its own expansion, leaves certain land in the urban area without any construction, it will come under the operation of this Act. Before

this Act, the Government went out of the way in order to acquire land for this private company and now comes this Act and all private companies will have to surrender their extra land which they have not cons. tructed upon. This will affect the production rate of the company. It will not come up to our expectations, nor will it measure up to the requirements of production that is expected of it. This will adversely affect the production of the country. Where the companies have been started under the guidance of the Government, the Government should consider ways and means of handling this kind of a situation. bell rings).

I have got only two small points to make. Then I will finish. Under the Order of 1900, buildings were constructed under the Land Improvement Trust in Delhi, Calcutta and Bombay. Similarly, till 1945, such schemes were there. Now the Bill says that those lands which were there and regulated by such schemes will be exempted. But under those schemes, Sir, you can see privately-owned buildings in Tilak Marg, etc. with 2,000, 3,000, 4,000 metres of land lying vacant because that was the Improvement Trust scheme. They could not have helped it. At Tilak Marg, Shahjahan Road, Aurangzeb Road and all over Delhi, we see private bungalows like that. But that was regulated then. Now, under this ceiling Bill, they are exempt because we can-But this will not touch these schemes. amount to a discrimination, discrimination against the poor people who did not have money and therefore they did not construct and left their plots without construction. Now the Bill operates against them which will be an unfair thing. So, this discrimination should also be considered.

Sir, my last suggestion is about the old in the cantonment area, and land appurtenants to a number of urban areas in this country. Sir, in the 19th century, when urban development was slow, the Government had planned that they should give free land in the cantonment area without charging any lease rent or any rent or any money for it, and they had asked that you can go

[Shrimati Sumitra G. Kulkarnil

ahead with construction and take as much land as you want. Under that scheme, there are a number of people who took land and occupied it. In the Defence Ministry records, there are cases where 32 acres of land has been in possession of one person since the year 1848. These are old grants. But there was a restrictive clause that the rights of this land do not vest with the individual but with the Government. Since the beginning of this century, time and again, the Defence Ministry and the Government have been trying to take ! class-conflit economic crises, chaos back this land which is classified as 'old Now, in this particular case, no compensation will be paid. And all these ment area are refusing to vacate and they not pay any money to the Government to you, do not do to others." then nor did they have any vested rights to the land. And, therefore, the Governareas where this Bill may not be applicable because it is only for A, B, C and D categories and not E and F categories. there also, without paying any compensa tion we can still take back the lands because all the rights are vested in it. There are some cases where these individuals have mortgaged or sold off such lands even though they did not have any right in the land. Those also should be rendered null and void, and the Government should pick up enough courage to take back those lands which were given free of cost in the last century and which has been, as we find, difficult to take back.

Sir, with these few suggestions of mine, particularly with regard to the old grant areas, I would recommend that this House pass this Bill, and we should strengthen the hands of the Government in implementing this particular Bill. Thank you, Sir.

SHRI K. S. MALLE GOWDA (Katnataka): Mr. Deputy Chairman, Sir, I would begin by quoting here the saying, 'Sow the wind and reap the whirlwind'. In the case of putting a ceiling on economic opportunities, we may put it as, "Sow the wind of class-antagonism and reap the whirlwind of Communism". Sir, particularly the urban democrats and urban intellectuals did not care to understand what it was to impose individuals who have occupied the canton- a ceiling at a very low level virtually on the income of farmers who contributed are raising a number of difficulties, and 70 per cent of the population because it the Government has not been successful in did not affect them; because it did not taking that land back. Now, this is the rinch them; because it did not hit them opportunity for them to take back those below the belt; because it did not curtail lands. (Time bell rings). This is my last their opportunities and hopes for a better point, Sir. We have got this urban ceiling future. And good many representatives of Act and we should become bold and take the people failed to act according to their back all those lands without paying a penny 'conscience which urged them as Confucuis of compensation because these persons did said, "What you do not want others to do

Today at long last the ruling party has ment has all the right of taking back this been forced to bring this piece of legislation cantonment area without paying any com- because the politically conscious rural peopensation. This is the finest opportunity; ple began to take their Members of Parliaavailable to the Government for taking ment to task for adopting double standards back the old grant land in the cantonment in the matter of provision of opporunities areas. Sir, there could be certain urban to the rural people on the one hand and the urban people on the other which in effect would perpetuate poverty in rural India while providing for higher incomes, sizable savings, high investments in education of their children and great employment opportunities and would provide for high investments in business and industries for the urban citizens.

> In the name of socialism, in the name of the poor rural people a new brand of Indian socialism adopted two standards, one equal at the bottom for the people living in the villages and another more equal at the top for the urban citizens. This fooling,

this deception could not be tolerated by some of the rural voters and I think this piece of Urban Land Ceiling Bill willy-nilly had to be brought to appease or hoodwink those rural voters who were embittered and were crying for 'eye for eye' and 'tooth for tooth'.

Sir, I want to make it clear to this House and to the Government that we the rural people accept socialism for our country. In this enlightened epoch the democrats of a country like ours with its over-population, with a large proportion of the people being poor and given adult franchise have to accept socialism for the country.

Talking of the Urban Land Ceiling Bill in comparison to the ceiling on agricultural land held by a rural family, I want to point out to the good Indian people how some of our politicians would hoodwink them and brain-wash them not in the medieval ages but in the modern age. On the rural side, it is a ceiling on their means of production and therefore on their income, whereas the Urban Land Ceiling Bill applies only to vacant sites and in no way can it be said to be similar to the rural land ceiling.

In comparison to the severity of the ceiling imposed virtually on the income, i.e., on the holding of a farming family, the ceiling on the urban land now proposed is trick and a joke of the century against the rural people. Such is our politics of deception.

| Trick | Tagh | Trick | T

Sir, I want to make it clear on behalf of the thinking rural people that even if we, the rural families have to suffer, we would rather suffer alone in national interests than advocate and urge in vengeance and bitterness and in a shortsighted way for the imposition of a like ceiling on urban property and income as we would, thereby, severely impede the economic perpetuate growth of the country and poverty, malnutrition, disease, unemployment and finally strife; instead of ushering in an egalitarian society in which poor people are provided with their basic needs.

We would also be doing the very things which our Communist friends are very much hoping for from the embittered and wronged rural people.

Sir, Indians throughout the world are known for their intelligence. We have before us the world history, enough political systems of the world for study and evaluation and for our decision as to which of the political systems, which of the theories in practice can bring the greatest good to our people with their great cultural and spiritual heritage, in terms of not only material prosperity but also development of human spirit and humanism: and which system and which type of economy ensures human freedoms, human rights and the basic needs of people.

I appeal to the Prime Minister and the Members of Parliament to choose Pandit Nehru's socialism which calls for hard work, more production of wealth in the country first and fair distribution next. When they think of ushering in socialism through a policy of imposition of ceiling on property and income. I quote what Nehru had said. Intervening during a debate in the Rajya Sabha on a non-official resolution urging steps for fixation of a ceiling for individual incomes at Rs. 25,000 a year, he said:

"Socialism is not something which can be defined as a dead level of poverty. I don't think socialism can be equated with poverty. You may call it a dead level of poor people in the country. That is not an ideal to be aimed at. Socialism becomes socialism only when there is something worthwhile to socialise, when there is wealth to socialise, when the productive apparatus is functioning so that it produces wealth which does not concentrate in the hands of a few. Therefore, it becomes quite essential for a country like ours where the level of living is low, to produce more wealth and to see that wealth is properly The most important thing distributed. is production of wealth. Everything else is secondary." Little one to to the secondary.

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[Shri K. S. Malle Gowda]

"The question of reducing disparities" Nehru said, "could be looked at from two points of view—raising the people from the bottom up and reducing the incomes or standards of a few people at the top." Both processes had to continue. The major process was raising the people from below, because 'lowering the people at the top is psychologically satisfying, but it does not make any difference financially. Essentially you have to increase the level of the people below. You can do it by much greater production of wealth.

Sir, hereafter, let no ceiling Bill affecting the growth of national economy be brought forward before Parliament. It is a crime against the poor people in India to put the slightest obstacle to the growth of our national economy. I would quote here Edmund Burke:

"Magnanimity in politics is not seldom the truest wisdom;

And a great empire and little minds go ill together:"

When we plan for our lives, our schools hospitals and our cities and our houses, we must plan in a reasonably big way, always aiming at expansion, betterment and beautification. Could the wondrous New Delhi areas planned by the Britishers and the Chanakyapuri area planned and built in Nehru's time been enchanting and exhillarating as they are today if such an urban land ceiling law was in force then? Let not the future generations condemn the present Indian Government for their pettyminded approach to the requirements of the new age we are living in.

I, therefore, appeal to the Prime Minister to raise the ceiling on the urban land by at least 300 sq. metres more for each category of the urban land, I would also strongtulural property. We do not quarrel with the surplus land to be taken over and not just a nominal or confiscatory value as is now proposed. It should not be less than 75 per cent of the market value of the strong to fixed for the urban property and people living in urban areas and who have urban wealth, want ceiling to be fixed for agricultural property. We do not quarrel with the principle and the ideology. On the other hand, my submission is that there should be a ceiling on the income of a family so that we may have a sense of economic equality in this country. Every-

land. It is possible that Uganda President may not have agreed to pay as much compensation as he has given now for the property of the Indian citizens who have left Uganda if he had the foreknowledge of the mode of value fixed for the property taken over by the Indian Government from its own citizens.

A city has no fixed boundaries. It extends and grows. It is a growing entity. In a city, the land value increases abnorroally if with foresight and proper planning new extensions are not formed and there are not enough sites to meet the demands of the needy. So it is the inefficiency of the administration which, to a good extent, causes abnormal rise in the value of urban We must also remember that there is a great exodus of the rural population to the cities especially during the last fifteen years as opportunities for bettering their lives in rural India have been slashed. Urbanisation of villages, affording proper opportunities to the rural people to raise their incomes and generate sufficient savings in rural India is the right answer to prevent. to a good extent, this relentless, haphazard, precipitate exodus to the cities.

With these few words, Sir, I conclude. Thank you.

SHRI HAMID ALI SCHAMNAD (Kerala): Mr. Deputy Chairman, Sir, ceiling has been already fixed for the agricultural property and some people who thought they were wiser and had farsightedness, have sold away their agricultural properties before this Act came into force and invested in urban property. Now this ceiling is Anyhow, from the hunting after them. speeches one can make out that the people who live in rural areas want a ceiling to be fixed for the urban property and people living in urban areas and who have urban wealth, want ceiling to be fixed for agricultural property. We do not quarrel with the principle and the ideology. On the other hand, my submission is that there should be a ceiling on the income of a family so that we may have a sense of

body thought that there would be a ceiling on urban property. But the Bill relates to ceiling on vacant land only. I know that there are some practical difficulties in fixing a ceiling on urban property. As far as land is concerned, we can say that it should be given to the tiller of the soil. But we cannot say that a person who is occupying a house on rent should become the owner of that house. You cannot adopt that principle here, as we do in regard to land, where we say that whoever owns or occupies the land is the owner. There are practical difficulties here.

MR. DEPUTY CHAIRMAN: It is not that whoever occupies can become the owner.

SHRI HAMID ALI SCHAMNAD: I was saying the same thing. There is another difficulty in regard to the smaller towns where the housing problem is acute In such towns, middle-class people used to construct houses for renting them out afterwards at Rs. 50 or Rs. 60 per month. Such people will be discouraged from investing money in the construction of small houses for the benefit of their fellow-citizens. The best way to solve this problem is not to bring in ceiling on urban property, but impose a ceiling on the income of a person or a family. Let the maximum limit be Rs. 5,000 and the minimum be Rs. 1,000. This would be the best way of bringing in socialism to our country.

Sir, I would like to draw the attention of the hon. Minister to another aspect of the matter. When you impose a ceiling on urban vacant land, the people who have money and who have already put up buildings will not be affected. On the other hand, some poor people who might not have been able to construct houses for want of funds, people like Government officials and so on who might have purchased some land and waiting for better days to come so that they could have the money and construct houses, will be affected. The vacant land from such poor people will be taken away. For example, in a city

body thought that there would be a ceiling on urban property. But the Bill relates to ceiling on vacant land only. I know that there are some practical difficulties in fixing a ceiling on urban property. As far as land is concerned, we can say that it should be given to the tiller of the soil. But we paid. This is my submission.

Another thing is that a ceiling has been fixed in regard to the future construction of buildings especially in regard to the basement and the foundation ceiling. But what about the multi-storeyed buildings? Can he have a four-storeyed building in furture? I think he can go up to sky; there is no limit.

SHRI K. RAGHURAMAIAH: Subject to the regulations in regard to building and foundation.

SHRI HAMID ALI SCHAMNAD: The main idea is to discourage a person from constructing a palatial house. Only the ground area is being restricted. My submission is that this should be considered. I would also suggest that wakf property may kindly be exempted, if it is not already provided for.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND ADMINISTRATION REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Dr. Kurian supports you in this.

SHRI HAMID ALI SCHAMNAD: Sir, Government should see that a ceiling is fixed on the income of a person. They should bring it as early as possible so that there may not be disparities among capitalists, industrialists, big house owners and people who have got properties. Otherwise there would be jealousy because one may think that he alone is affected. Therefore, the best way is to see that economic equality is maintained by imposing a ceiling on the incomes. Thank you.

be taken away. For example, in a city MR. DEPUTY CHAIRMAN: Shri like Bombay or Delhi or Calcutta, if a Khurshed Alam Khan. Ten minutes please.

SHRI U. K. LAKSHMANA GOWDA! (Karnataka): Is there no lunch?

MR. DEPUTY CHAIRMAN: At 1.30 we shall break for lunch.

SHRI KHURSHED ALAM KHAN (Delhi): Mr. Deputy Chairman, Sir, I support the Urban Land (Ceiling and Regulation) Bill, 1976. This is a long-awaited Bill, seeking to impose ceiling on urban land holdings and regulation of construction of buildings on such land.

The Bill is really overdue but, Sir, it is really surprising how you are going to piece together the strips and bits of land which will be acquired and utilise them gainfully. We have, however, received this Bill with mixed feelings of satisfaction and a little disappointment also. The Bill is welcome because this is the first definite step to check profiteering, ownership and possession of urban land in a few hands because now the land ownership will be on a graded basis, making equitable distribution possible. It is disappointing in the sense that the original idea of ceiling on urban property will not materialise and the requirements of social justice will not be wholly met. In view of the dimensions of the problem involved, it is however, better that a cautious step should be taken.

In regard to future construction of residential buildings, a limit on the plinth area has been stipulated, which will naturally discourage and prevent luxury housing and enable less affluent persons to obtain the scarce building material for the construction of their houses.

Sir, it will certainly help in bringing down the prohibitive land prices, particularly in Delhi and other metropolitan cities, and other metropolitan cities and also concentration of land only in a few hands will be stpped.

While defining "ownership of land" -vide clause 2(1)—hire purchase agreement has also been covered. Here, Sir, I would

at the cost of the people who have paid the money but have not been able to take possession of the land.

The main urban problem today is the rapid increase in population. Such measures will not solve the problem wholly. Really speaking, formulation of a comprehensive policy to regulate urban growth cannot be avoided any longer.

Sir, in the absence of any reliable statistics, it is difficult to guess as to how much excess land will be available under this proposed graded ceiling-categories (a), (b), (c) and (d). Particularly in Delhi it may not be a fruitful exercise as Delhi is mainly a built-up area, as we know, and very little vacant land is available. rest of the land has been acquired either by the Delhi Administration or by the various other authorities.

Sir, since there will be a limit on the plinth area applicable to new housing which will be generally appreciated, it will be possible for a larger number of people to have a roof over their heads. But this will be possible only if the Housing Boards or the DDA, particularly in Delhi, go in for the Janata Group Housing schemes in a really big way. Not only the DDA but I suppose, the Life Insurance Corporation will also have to finance such schemes so that all the people who need a roof over their head would get a roof over their head in the shortest possible time.

Another advantage that is likely to flow from this piece of legislation is that in future less private savings are likely to be invested in real estates and this will make some funds available for channeling into other gainful enterprises.

Sir, clauses 26 and 27 of the Bill imposing restriction of prior approval of property transfers, will exercise a check on undervaluation, evation of stamp duty benami transfers to a certain extent. It will also help to check soaring prices of land like to mention that this needs some con- in Delhi and the colonisers will not be able sideration as it may benefit colonisers only to exploit the situation to their advantage

But in this connection, I would certainly | land and the urban land. So, this will have like to point out that the houses which are built on less than 500 square metres should not be covered by these restricand there should he restriction on their transfer. Otherwise, there will be a lot of harassment to poor people and once they are also brought under this restriction, you know what complications and implications will arise.

Sir, the exemption allowed vide clause 19 appears to be well justified but the authorities will have to be rather vigilant and see that the real purpose is not defeated. In this regard, particularly I would like to mention that although the Wakf lands have been exempted, many of the Wakf lands are under dispute with the DDA and unless those disputes are settled it would not be possible to safeguard the interest of the Wakf Board and the Wakf lands in Delhi.

Sir, it is a known fact that bigger and congested cities are growing and expanding faster than the smaller towns. For instance, in Delhi about two and a half lakh of people are added to the population annually. Therefore, speedy implementation of plans to reduce the congestion and pressure on the city is very necessary. In this connec tion, I suppose the National Capital Region plan needs the priority and once the priority is given to this scheme and the ring towns are developed, surely we will be able to give greater benefit to the people of Delhi who are today suffering for lack of living accommodation, particularly in old Delhi, which is known as Shahjehanabad.

Sir, according to Schedule 1 of the Bill, Delhi is in category A but here I would like to point out that Delhi's case is slightly different to other metropolitan cities In the first instance, the Union Territory of Delhi's total area of 570 sq. miles is covered by the Municipal Corporation of Delhi. Normally, the urban land is considered that land which is covered by the jurisdiction of a Municipal Corporation or a Municipality. But here in Delhi there is

to be examined rather carefully before we take the decision.

Sir, the master plan covers some urban and some extended areas of Delhi. Now, apart from this, in Delhi there is another problem of what we call the urban villages. They will have to be given special consideration. Besides the urban villages there are 300 rural villages in Delhi and the rural villages have the traditional problem of lal dora which the hon. Minister Mr. Bhagat knows very well. I suppose that lal dora problem also needs special consideration and something has to be done about it. Sir, in the union Territory of Delhi, apart from the main Delhi, there are two other towns which the Town Planning Organisation take separately for town planning, i. e. Najafgarh and Narela. Narela, incidentally, also happens to be one of the ring towns and its development is very much in the offing. Therefore, whatever is there today as the rural area will beconverted into the urban area very shortlyand this matter has to be considered.

Sir, the Delhi Development Authority will perhaps be the agency for allotment of surplus land. But here I entirely agree with other friends that the DDA should not make it a profiteering venture, because up to now the DDA has been making lots of profits, which is indicated from the fact that the DDA in 1957 started with a revolving fund of Rs. 5 crores which today it has multiplied up to Rs. 100 crores. Sir, the object of the Bill is to prevent concentration of urban land in the hands of a few persons, and this should not be defeated in any way by either wrong implementation or by allotting land to the wrong people.

Sir, in the end, I would like to say that such owners who have already built houses according to the building plans in force of the Delhi Municipal Corporation of Delhi should not suffer as a result of this Act in any way-because they have constructed their buildings according to the bye-laws in. no definite demarcation between the rural force, their interests should be protected.

[Shri Khurshed Alam Khan] Sir, to Delhi we need to give special consideration because unlike other metropolitan cities Delhi has got its own specific problems and specific character.

Thank you, Sir.

MESSAGES FROM THE LOK SABHA

- I. The House of the People (Extension of Duration) Bill, 1976.
- II. Extension of the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:---1. pt-Simon in

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the House of the People (Extension of Duration) Bill, 1976, as passed by Lok Sabha at its sitting held on the 4th February. 1976."

(II)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Thursday, the 5th February, 1976, adopted the following motion:

That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha, has been further extended upto the 31st March, 1976 and do recommended to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of the Rajya Sabha with the said Committee."

Sir, I lay the Bill on the Table.

MR. DEPUTY House stands adjourned till 2.30 P.M. today. for a family of five or what ever it is.

The House then adjourned for minutes thirty-three lunch at past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, Mr. Deputy Chirman in the Chair.

THE URBAN LAND (CEILING AND REGULATION) BILL, 1976—contd.

SHRI U. K. LAKSHMANA GOWDA: Mr. Deputy Chairman, Sir, we have been discussing this Urban Land (Ceiling and Regulation) Bill, 1976. Going through the Bill, it is very difficult to decide whether to support it or to oppose it. So far as the history of this Bill is concerned, I have made some remarks earlier on this. This is a Bill which was thought of in 1970-71 when the ceiling on agricultural property came and just to satisfy the agricultural community the Government wanted to bring some ceiling on urban property and this was thought of. It was conceived, carried by so many Ministers including my hon. friend Mr. Om Mehta. Then eventually it was passed on for delivery to my friend, Mr. Raghu Ramaiah. This is a case where a mountain in labour has produced finally a mouse, and it is a very complicated mouse. So, I must congratulate Mr. Raghu Ramaiah. As Mrs. Kulkarni was saying, he has done the best of a bad job; it was a very difficult one and the birth pangs have been session after session. Any way, I must congratulate him that to some extent, a begining has been made.

Sir, looking at the Bill, I find that there is a complete deviation from what the Government had in view when they brought the ceiling on agricultural property here. At that time, my friends here should know that in the case of Agricultural sector the means of production itself was limited to either 10 or 18 standard acres, on the basis of an income at that time a gross income of Rs. 7000 for a rural family. It would reduce itself by 50 per cent, to provide Rs. 3500 only as a net income which was CHAIRMAN: The supposed to provide a decent enough life